

## **NHRC notes death of 17 in building collapse incident**

The National Human Rights Commission (NHRC), India took suo moto cognisance of a media report that 17 people died and 8 were injured when a portion of a four-storey apartment collapsed in the Virar East area of Palghar district, Maharashtra on Aug 27, 2025. Reportedly, the building was unauthorised and constructed more than a decade back. However, the residents were paying taxes to the Vasai-Virar City Municipal Corporation (VVCMC), believing that the building was authorised as per the notarised documents.

### **NHRC notes reported death of a woman due to medical negligence**

NHRC took suo moto cognisance of a media report that on Aug 21, a 26-year-old woman allegedly died due to medical negligence after delivery at the Women Hospital attached to the SMS Medical College in Jaipur, Rajasthan. Reportedly, the family members of the woman have alleged that neither the hospital staff nor the doctors took care of her, even as she was profusely bleeding and writhing in pain after the surgery. They did not even allow the family members to meet her or to shift her from the ward to the ICU.

### **NHRC notes reported branding of students with a hot iron rod**

The National Human Rights Commission (NHRC), India took suo moto cognisance of a media report that a teacher, annoyed with the bedwetting by some students, branded them with a hot iron rod at a hostel inside a temple complex in Barmer district, Rajasthan. Reportedly, the video of the incident also went viral on social media.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights.

## **NHRC holds conference on transgender rights**

The National Human Rights Commission (NHRC), India, hosted a National Conference on the Rights of Transgender Persons on Thursday, Sept 4, at the Stein Auditorium, India Habitat Centre, New Delhi. Centered on the theme “Revamping Spaces, Reclaiming Voices,” the conference emphasised the immediate need to tackle systemic discrimination, uplift lived experiences, and promote meaningful inclusion for transgender persons in all areas of life. Justice V Ramasubramanian, Chairperson, NHRC, graced the event as the Chief Guest.

## NHRC notice to Maha over 'Halal Lifestyle Township'

**New Delhi:** Taking note of a complaint regarding a township project near Karjat, Mumbai, that is allegedly being promoted and developed exclusively for persons belonging to one religion under the label of 'Halal Lifestyle Township', NHRC has issued a notice to the chief secretary of Maharashtra to probe the allegations and submit a report within two weeks.

The notice has been issued by the bench of NHRC presided over by member Priyanka Kanoongo. "The complainant brought to the notice of the Commission highly disturbing development near Karjat, Mumbai, where RERA has provided a township project which is being promoted and developed exclusively for persons belonging to one religion (Muslim community) under the label of 'Halal Lifestyle Township'," it stated.

"The complainant further alleged that this project is being advertised as a religion-specific residential enclave, which clearly promotes communal segregation, violates the provisions of the Constitution, equality and non-discrimination," NHRC said. The complainant also raised security and social concerns, as it could become a "hub for radical ghettoisation".

Nothing that allegations made in the complaint prima facie seem to be a serious violation of human rights of victims, the commission has issued a notice to the chief secretary of Maharashtra with directions "to get the allegations made in the complaint inquired into and to submit an action taken report". The panel directed that the authority concerned "submit the provisions under which such permission/ licence for the township has been granted by RERA (Mumbai, Maharashtra) based on religion, which threatens the sovereignty, integrity, and unity of India". **TNN**



**AD CONTROVERSY** | Sukoon Empire ad draws NHRC notice; right-wing Hindu organisations called the project an attempt to re-establish Aurangzeb's rule

# Row over 'halal lifestyle' homes

**Dhairya Gajara**

MUMBAI

An upcoming residential project near Karjat has sparked a new controversy due to its advertisements offering "halal lifestyle" to the residents. While the national human rights commission (NHRC) has issued a notice to Maharashtra government seeking a report of action taken against it, political parties and right-wing Hindu organisations have called the project divisive and an attempt to reestablish Aurangzeb's rule.

An advertising video of a Neral-based upcoming residential neighbourhood, named Sukoon Empire, went viral on social media for offering halal lifestyle and environment. The advertisement, with a woman in hijab promoting the project as a place offering "authentic community living with like-minded families sharing the same values and kids growing safely in halal environment." The advertisement video has sparked a row for marketing a residential project in a manner which



implies that it is being developed only for the Muslim community.

The video was shared on social media by NHRC member Priyank Kanoongo on Monday calling it "poison distribution." However, the commission took cognizance of the issue and issued a notice on Wednesday to the state government's chief secretary asking for an action taken report based on the inquiry against the allegations. It also directed the authority to submit the provi-

sions under which such permission for the township was granted on the basis of religion and submit a response within two weeks. "The allegations made in the complaint prima facie seem to be serious violations of the human rights of the victims," read the notice from NHRC.

Kanoongo said that NHRC received a complaint against the township from the Sahyadri Rights Forum NGO. "If separate settlements are being built for Muslims in India, in Chhatrapati Shivaji

**Priyank Kanoongo calls it "poison distribution" and a step toward "nation within nation"**

## Complaint Source

Sahyadri Rights Forum NGO flags issue to NHRC

## Social media reaction

Users highlight similar ads by other developers targeting Muslim buyers

Hindu organisations call for scrapping such religion-based housing projects

NHRC seeks details on permissions granted for the township

here. Today, you are claiming that you want houses where only Muslims live, then one day, you might demand a separate state for Muslims in Maharashtra. This is a serious type of disease," he said while talking to the media.

After the issue heated up, social media users are sharing advertisements from other developers marketing their projects targeting only the Muslim community through similar offerings. Right-wing Hindu organisations have also opposed these projects and demanded that such projects should be scrapped.

Vinod Bansal, national spokesperson of Vishwa Hindu Parishad, called the project a conspiracy to re-establish Aurangzeb's rule through the Halal-based Jihadi society. "In a sovereign nation, such nefarious plots have led to the creation of numerous mini-Pakistans in India itself, from where the kafirs (non-Muslims) were forced to endure persecution and flee. Hindu society and Mother India have suffered many such wounds. Now, they can no longer be tolerated."

Maharaj's Maharashtra, by creating fear that Muslims cannot live with Hindus and giving them separate settlements, then this clearly reflects the implementation of the principle of nation within the nation. We will not allow this to happen. This is not a matter that will stop

## NHRC notice to Maha over 'Halal Lifestyle Township'

**New Delhi:** Taking note of a complaint regarding a township project near Karjat, Mumbai, that is allegedly being promoted and developed exclusively for persons belonging to one religion under the label of 'Halal Lifestyle Township', NHRC has issued a notice to the chief secretary of Maharashtra to probe the allegations and submit a report within two weeks.

The notice has been issued by the bench of NHRC presided over by member Priyanka Kanoongo. "The complainant brought to the notice of the Commission highly disturbing development near Karjat, Mumbai, where RERA has provided a township project which is being promoted and developed exclusively for persons belonging to one religion (Muslim community) under the label of 'Halal Lifestyle Township'," it stated.

"The complainant further alleged that this project is being advertised as a religion-specific residential enclave, which clearly promotes communal segregation, violates the provisions of the Constitution, equality and non-discrimination," NHRC said. The complainant also raised security and social concerns, as it could become a "hub for radical ghettoisation".

Nothing that allegations made in the complaint prima facie seem to be a serious violation of human rights of victims, the commission has issued a notice to the chief secretary of Maharashtra with directions "to get the allegations made in the complaint inquired into and to submit an action taken report". The panel directed that the authority concerned "submit the provisions under which such permission/ licence for the township has been granted by RERA (Mumbai, Maharashtra) based on religion, which threatens the sovereignty, integrity, and unity of India". **TNN**

## NHRC notice to Maha over 'Halal Lifestyle Township'

**New Delhi:** Taking note of a complaint regarding a township project near Karjat, Mumbai, that is allegedly being promoted and developed exclusively for persons belonging to one religion under the label of 'Halal Lifestyle Township', NHRC has issued a notice to the chief secretary of Maharashtra to probe the allegations and submit a report within two weeks.

The notice has been issued by the bench of NHRC presided over by member Priyank Kanoongo. "The complainant brought to the notice of the Commission highly disturbing development near Karjat, Mumbai, where RERA has provided a township project which is being promoted and developed exclusively for persons belonging to one religion (Muslim community) under the label of 'Halal Lifestyle Township'," it stated.

"The complainant further alleged that this project is being advertised as a religion-specific residential enclave, which clearly promotes communal segregation, violates the provisions of the Constitution, equality and non-discrimination," NHRC said. The complainant also raised security and social concerns, as it could become a "hub for radical ghettoisation".

Nothing that allegations made in the complaint prima facie seem to be a serious violation of human rights of victims, the commission has issued a notice to the chief secretary of Maharashtra with directions "to get the allegations made in the complaint inquired into and to submit an action taken report". The panel directed that the authority concerned "submit the provisions under which such permission/ licence for the township has been granted by RERA (Mumbai, Maharashtra) based on religion, which threatens the sovereignty, integrity, and unity of India". **TNN**



## NHRC notice to Maha over 'Halal Lifestyle Township'

TIMES NEWS NETWORK

**New Delhi:** Taking note of a complaint regarding a township project near Karjat, Mumbai, that is allegedly being promoted and developed exclusively for persons belonging to one religion under the label of 'Halal Lifestyle Township', NHRC has issued a notice to the chief secretary of Maharashtra to probe the allegations and submit a report within two weeks.

The notice has been issued by the bench of NHRC presided over by member Priyank Kanoongo.

"The complainant brought to the notice of the Commission highly disturbing development near Karjat, Mumbai, where RERA has provided a township project which is being promoted and developed exclusively for persons belonging to one religion (Muslim community) under the label of 'Halal Lifestyle Township'," it stated.

"The complainant further alleged that this project is being advertised as a religion-specific residential enclave, which clearly promotes communal segregation, violates the provisions of the Constitution, equality and non-discrimination,"

NHRC said. The complainant also raised security and social concerns, as it could become a "hub for radical ghettoisation".

---

## NHRC notice to Maha govt over 'Halal Lifestyle Township'

**New Delhi:** Taking note of a complaint regarding a township project near Karjat, Mumbai, that is allegedly being promoted and developed exclusively for persons belonging to one religion under the label of 'Halal Lifestyle Township', National Human Rights Commission of India (NHRC) has issued a notice to the chief secretary of Maharashtra to probe the allegations and submit a report within two weeks.

The notice has been issued by the bench of NHRC presided over by member Priyank Kanoongo. "The complainant brought to the notice of the Commission highly disturbing development near Karjat, Mumbai, where RERA has provided a township project being promoted and developed exclusively for persons belonging to one religion (Muslim community) under the label of 'Halal Lifestyle Township'," it stated.

"The complainant further alleged that this project is being advertised as a religion-specific residential enclave, which clearly promotes communal segregation, violates the provisions of the Constitution, equality and non-discrimination," NHRC said. TNN

## मानवाधिकार आयोग के सदस्य कानूनगो के घर पहुंचकर की पैरवी भाजपा विधायक विश्वामित्र के भतीजे जैनेंद्र का शारिक मछली से कनेक्शन

पत्रिका न्यूज नेटवर्क  
patrika.com

**भोपाल.** राजधानी भोपाल में अवैध ड्रग्स और कब्जों के आरोपों में घिरे मछली परिवार के मामले में सिहावल (सीधी) से भाजपा विधायक विश्वामित्र पाठक अब चौतरफा घिरने लगे हैं। विवाद तब खड़ा हुआ जब शारिक मछली को छोड़ने की पैरवी करने के लिए विधायक विश्वामित्र का भतीजा जैनेंद्र पाठक मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो के दिल्ली स्थित आवास पर पहुंच गया। सोशल मीडिया में वायरल हो रही कुछ तस्वीरों को देखकर सदस्य कानूनगो ने पुष्टि की है कि तस्वीर में दिख रहा शख्स ही उनसे मिलने आया था। प्रलोभन देने की कोशिश भी की थी। पूरे मामले को कानूनगो ने खुद सोशल मीडिया के जरिए सार्वजनिक किया।

### सगे भाई के बेटे को बताया दूर का रिश्तेदार



विश्वामित्र पाठक



जैनेंद्र पाठक

**ड्रग माफिया** कनेक्शन पर बढ़ते आरोपों के बीच विधायक विश्वामित्र पाठक ने जैनेंद्र पाठक को सगे भाई नहीं, बल्कि बहुत दूर के रिश्ते में लगने वाले भाई का बेटा बताया। पत्रिका ने जब पड़ताल की तो विधायक पाठक की जमीन के कागजातों से स्पष्ट है कि विश्वामित्र और राजेंद्र पाठक दोनों सगे भाई हैं। जैनेंद्र पाठक राजेंद्र का बेटा है। पत्रिका के पास इनकी सोशल मीडिया में वायरल हुई वंशावली भी है। दोनों के पिता राम प्यारे हैं। बता दें विधायक विश्वामित्र ने अपने एक बयान में कहा है कि 10-15 वर्ष से इनका हमसे कोई पारिवारिक संबंध नहीं है। उन्होंने इसके लिए बकायदा सोशल मीडिया पर एक बयान जारी किया है।

### हमदर्दी क्यों: कांग्रेस

**मामले** में कांग्रेस नेता और पूर्व मंत्री कमलेश्वर पटेल ने आरोप लगाते हुए सवाल उठाया कि भाजपा विधायक और उनके भतीजे भी जघन्य अपराधों में शामिल हैं। यदि नहीं हैं तो फिर मछली परिवार के लिए भाजपा नेताओं की हमदर्दी क्यों है? कई रिपोर्ट्स यह भी बता रही हैं कि भाजपा के कई नेता 'मछली' के साथ अवैध प्रॉपर्टी डील में जुड़े हैं।

जो व्यक्ति मेरे पास आया था उसने अपना नाम जैनेंद्र पाठक बताया। उसने मछली परिवार की सिफारिश की। मैंने उस युवक को घर से भगा दिया और सूचना पुलिस को भी दी थी।

**प्रियंक कानूनगो,**  
सदस्य, मानवाधिकार आयोग

Times of India

## **NHRC notice to Maharashtra over 'Halal Lifestyle Township'**

<https://timesofindia.indiatimes.com/india/nhrc-notice-to-maharashtra-over-halal-lifestyle-township/articleshow/123728628.cms>

TNN | Sep 6, 2025, 06.32 AM IST

NEW DELHI: Taking note of a complaint regarding a township project near Karjat, Mumbai, that is allegedly being promoted and developed exclusively for persons belonging to one religion under the label of 'Halal Lifestyle Township', NHRC has issued a notice to the chief secretary of Maharashtra to probe the allegations and submit a report within two weeks.

The notice has been issued by the bench of NHRC presided over by member Priyank Kanoongo. "The complainant brought to the notice of the Commission highly disturbing development near Karjat, Mumbai, where RERA has provided a township project which is being promoted and developed exclusively for persons belonging to one religion (Muslim community) under the label of 'Halal Lifestyle Township'," it stated.

"The complainant further alleged that this project is being advertised as a religion-specific residential enclave, which clearly promotes communal segregation, violates the provisions of the Constitution, equality and non-discrimination," NHRC said. The complainant also raised security and social concerns, as it could become a "hub for radical ghettoisation".

Nothing that allegations made in the complaint prima facie seem to be a serious violations of human rights of victims, the commission has issued a notice to the chief secretary of Maharashtra with directions "to get the allegations made in the complaint inquired into and to submit an action taken report". The panel directed that the authority concerned "submit the provisions under which such permission/ licence for the township has been granted by RERA (Mumbai, Maharashtra) based on religion, which threatens the sovereignty, integrity, and unity of India".

CNBCTV 18

## **`Halal lifestyle township' ad in Maharashtra's Neral triggers debate, NHRC demands answers**

The ad emphasised that children would safely grow up in a "Halal environment" and mentioned specific religious amenities like prayer spaces. Following the backlash, the builder behind the project took down the video from social media. Read on:

<https://www.cnbctv18.com/india/halal-lifestyle-township-advertisement-in-maharashtra-neral-triggers-debate-nhrc-issues-notice-19665247.htm>

By CNBCTV18.com September 5, 2025, 2:51:28 PM IST (Published)

3 Min Read

An advertisement for a real estate project in Maharashtra's Neral, nearly 100 km from Mumbai, sparked a political row, leading the developer to delete the ad.

Marketed as a 'Halal Lifestyle Township,' the housing project has been criticised and accused of being religiously exclusive. The project was allegedly advertised as a residential space for a community.

The township, which appeared in the promotional video, emphasised community life, shared values, and a safe environment for youngsters and the elderly. The uproar erupted after former National Commission for Protection of Child Rights (NCPCR) chairperson Priyank Kanoongo posted the video on X and criticised the initiative.

The video ad featured a woman in a hijab and promoted the township as providing an "authentic community living" experience. The ad emphasised that children would safely grow up in a "Halal environment" and mentioned specific religious amenities like prayer spaces. Following the backlash, the builder behind the project took down the video from social media.

Labelling it "Nation Within The Nation", Kanoongo wrote, "This is not an advertisement but poison distribution. In the Karjat area near Mumbai, a township with a halal lifestyle is being built exclusively for those of the Muslim faith." He further mentioned that a notice has been issued to the Maharashtra government.

Maulana Shahabuddin Razvi Bareilvi, National President of the All India Muslim Jamaat, criticised the project's usage of the word "Halal" and accused it of attempting to "spread hatred" in society.

Speaking with news agency IANS, he said, "By using such a name and the word Halal, an attempt is being made to send out a particular kind of message. The builders and people involved in this are not working to unite society, but rather to spread hatred and create division."



Shiv Sena leader Krishna Hegde questioned the purpose of the advertisement and requested the state government to launch a probe into the matter, reported News18.

Bharatiya Janata Party (BJP) spokesperson Ajit Chavan accused the developers of promoting “Ghazwa-e-Hind,” reported India Today. Chavan argued that such initiatives threatened India’s secular framework.

He added that such projects have no place in Mumbai or Maharashtra and urged authorities to take stringent action against the promoters, the report added.

Amid the escalating debate, the National Human Rights Commission (NHRC) issued a statement condemning the project's communal positioning and requesting a detailed report from the Maharashtra government, as per PTI.

<https://www.cnbctv18.com/india/halal-lifestyle-township-advertisement-in-maharashtra-neral-triggers-debate-nhrc-issues-notice-19665247.htm>

Daily Excelsior

## **`Halal Lifestyle Township' project in Neral sparks political controversy**

By Daily Excelsior - September 6, 2025

MUMBAI, Sep 5: A housing project called 'Sukoon Empire' located in Neral, approximately 100 kilometres from Mumbai, has got into a major political controversy after its promotional material surfaced on social media platforms.

The real estate development, marketed as offering a 'Halal Lifestyle Township', has drawn sharp criticism from various political parties and rights organisations who allege it promotes housing segregation based on religious identity.

The dispute gained momentum when National Commission for Protection of Child Rights member Priyank Kanoongo shared the project's promotional video on social media, condemning it as creating a 'Nation within the Nation'.

The advertisement featured a woman wearing a hijab who described the township as providing 'authentic community living' for families sharing similar values, emphasising facilities such as prayer spaces, community gatherings, and an environment where children could develop safely within a Halal atmosphere.

Kanoongo characterised the promotional material as 'poison distribution' rather than legitimate advertising, specifically criticising that the Karjat area development was being constructed exclusively for members of the Muslim faith.

He confirmed that formal notice had been issued to the Maharashtra government regarding this matter.

Political reactions emerged swiftly across party lines. Shiv Sena spokesperson Krishna Hegde from the Eknath Shinde faction expressed strong objections to the marketing strategy, demanding immediate withdrawal of the promotional video and calling for a comprehensive state government investigation into the project's intentions. Hegde questioned whether such targeted religious marketing violated constitutional principles guaranteeing equality.

The Bharatiya Janata Party intensified the rhetoric considerably, with party spokesperson Ajit Chavan characterising the development as an attempt at 'Ghazwa-e-Hind'.

Chavan argued that such residential projects had no legitimate place in Mumbai or Maharashtra, describing them as a direct challenge to India's secular constitutional framework and demanding strict action against the developers.

Additionally, BJP MLA Atul Bhatkhalkar wrote to Maharashtra Deputy Chief Minister Devendra Fadnavis, demanding immediate legal action against the builders and an urgent ban on advertisements promoting religious exclusivity.

Bhatkhalkar termed the project an example of 'land jihad' and declared it 'extremely harmful to the peace, law, and order of the state'.

The National Human Rights Commission has formally intervened in the controversy, taking cognisance of complaints that the township was being advertised along communal lines.

The NHRC has requested a detailed report from the Maharashtra government, placing the project under intensive scrutiny as authorities must now examine whether legal or constitutional provisions have been violated.

Following the widespread backlash, the builders responsible for the project removed the promotional video from their social media platforms. The controversy has expanded beyond political circles into broader discussions about the ethics of community-specific real estate marketing and its potential impact on social harmony.

Interestingly, criticism has also emerged from within the Muslim community itself. Maulana Shahabuddin Razvi Bareilvi, National President of the All India Muslim Jamaat, condemned the project's use of the term 'Halal' and accused developers of attempting to 'spread hatred' in society.

The cleric urged people to remain cautious and avoid falling into traps that ignite animosity among communities under the guise of property business.

Vishva Hindu Parishad national spokesperson Vinod Bansal also reacted strongly to the housing project, labelling it a 'mini-Pakistan' and stating that 'the Hindu society and Mother India have suffered many such wounds' that 'can no longer be tolerated'.

The episode has triggered wider debate about community-centric real estate marketing practices, with critics arguing that overtly religious positioning could deepen social divisions. While developers frequently highlight lifestyle-specific amenities to attract particular buyer segments, opponents contend that explicit religious marketing crosses constitutional boundaries.

With both the National Commission for Protection of Child Rights and the National Human Rights Commission now actively involved in the matter, the Maharashtra government faces mounting pressure to clarify its official position and take decisive action regarding the controversial development. (UNI)

## Free Press Journal

### **Karjat 'Halal Lifestyle' Township Sparks Communal Row; NHRC Seeks State Report, VHP Alleges Attempt To Reestablish Aurangzeb's Rule**

An advertising video of a Neral-based upcoming residential neighbourhood, named Sukoon Empire, went viral on social media for offering halal lifestyle and environment.

<https://www.freepressjournal.in/mumbai/karjat-halal-lifestyle-township-sparks-communal-row-nhrc-seeks-state-report-vhp-alleges-attempt-to-reestablish-aurangzebs-rule>

Dhairya Gajara | Updated: Saturday, September 06, 2025, 12:44 AM IST

An upcoming residential project near Karjat has sparked a new controversy due to its advertisements offering “halal lifestyle” to the residents. While the national human rights commission (NHRC) has issued a notice to Maharashtra government seeking a report of action taken against it, political parties and right-wing Hindu organisations have called the project divisive and an attempt to reestablish Aurangzeb's rule.

#### **NHRC Takes Cognizance, Issues Notice**

An advertising video of a Neral-based upcoming residential neighbourhood, named Sukoon Empire, went viral on social media for offering halal lifestyle and environment. The advertisement, with a woman in hijab promoting the project as a place offering “authentic community living with like-minded families sharing the same values and kids growing safely in halal environment.” The advertisement video has sparked a row for marketing a residential project in a manner which implies that it is being developed only for the Muslim community.

#### **Complaint Filed by Sahyadri Rights Forum**

#### **FPJ Shorts**

The video was shared on social media by NHRC member Priyanka Kanoongo on Monday calling it “poison distribution.” However, the commission took cognizance of the issue and issued a notice on Wednesday to the state government's chief secretary asking for an action taken report based on the inquiry against the allegations. It also directed the authority to submit the provisions under which such permission for the township was granted on the basis of religion and submit a response within two weeks. “The allegations made in the complaint prima facie seem to be serious violations of the human rights of the victims,” read the notice from NHRC.

Kanoongo said that NHRC received a complaint against the township from the Sahyadri Rights Forum NGO. “If separate settlements are being built for Muslims in India, in Chhatrapati Shivaji Maharaj's Maharashtra, by creating fear that Muslims cannot live with Hindus and giving them separate settlements, then this clearly reflects the implementation of the principle of nation within the nation. We will not allow this to happen. This is not a

matter that will stop here. Today, you are claiming that you want houses where only Muslims live, then one day, you might demand a separate state for Muslims in Maharashtra. This is a serious type of disease,” he said while talking to the media.

#### Political and Social Reactions

After the issue heated up, social media users are sharing advertisements from other developers marketing their projects targeting only the Muslim community through similar offerings. Right-wing Hindu organisations have also opposed these projects and demanded that such projects should be scrapped.

#### VHP's Strong Opposition

Vinod Bansal, national spokesperson of Vishwa Hindu Parishad, called the project a conspiracy to reestablish Aurangzeb's rule through the Halal-based Jihadi society. “In a sovereign nation, such nefarious plots have led to the creation of numerous mini-Pakistans in India itself, from where the kafirs (non-Muslims) were forced to endure persecution and flee. Hindu society and Mother India have suffered many such wounds. Now, they can no longer be tolerated.”



ANI News

## **"Illegal and wrong": Ramdas Athawale objects to Muslim-only township under development in Maharashtra**

<https://aninews.in/news/national/general-news/illegal-and-wrong-ramdas-athawale-objects-to-muslim-only-township-under-development-in-maharashtra20250906051149/>

ANI | Updated: Sep 06, 2025 05:11 IST

Bengaluru (Karnataka) [India], September 6 (ANI): Union Minister Ramdas Athawale objected to the Muslim-only township being developed in Maharashtra's Raigad and said it is "illegal and wrong". Speaking to ANI on Friday, Ramdas Athawale said, "I believe this is the first time in the country that some builders have announced plans to build a separate township for the Muslim community, which is quite objectionable. The Maharashtra government has opposed this, and many people are also opposing it." He clarified that opposing the township does not mean opposing the Muslim community. "This does not mean opposition to Muslims, but neither can such a township be announced for Hindus or Muslims. Therefore, I also oppose it, as announcing such a township is illegal and wrong. Legal action should be taken against them. This is our demand," he said.

The matter came to light after the National Human Rights Commission (NHRC) took notice of the plan to develop the township. BJP leader Atul Bhatkhalkar said that the Muslim-only township is against the Constitution.

He said, "Housing complexes are being built in Karjat and Kashimira, where homes will be given only to Muslims. This is against the Constitution, and there cannot be housing complexes for a particular caste or religion." The BJP leader said that he has written to Chief Minister Devendra Fadnavis, demanding an inquiry into the matter.

"I have written a letter to the Maharashtra Chief Minister yesterday and demanded an inquiry into three points: this advertisement should be pulled down from the internet, it needs to be investigated who these people are who want to create a divide in society, and is there foreign funding behind it?" Bhatkhalkar said.

Earlier on Wednesday, calling the Muslim-only township divisive, NHRC member Priyank Kanoongo said that the commission received a complaint from an NGO. Kanoongo told ANI, "We received a complaint from the Sahyadri Rights Forum NGO that in Maharashtra's Karjat area, a township is being developed that is providing facilities only for the habitation of Muslims. If separate settlements are being built for Muslims in India, in Chhatrapati Shivaji Maharaj's Maharashtra, by creating fear that Muslims cannot live with Hindus and giving them separate settlements, then this clearly reflects the implementation of the principle of nation within the nation."

He added that the commission has issued a notice to the chief secretary of Maharashtra and asked him to submit a report.

"We will not allow this to happen. We have issued a notice to the chief secretary of Maharashtra. This is not a matter that will stop here. Today, you are claiming that you want houses where only Muslims live... Then one day, you might demand a separate state for Muslims in Maharashtra. This is a serious type of disease. We have asked the chief secretary how the permission was granted to form such a society; submit a report to us on this," he said. (ANI)

The News Mill

## **“Illegal and wrong”: Ramdas Athawale objects to Muslim-only township under development in Maharashtra**

<https://thenewsmill.com/2025/09/illegal-and-wrong-ramdas-athawale-objects-to-muslim-only-township-under-development-in-maharashtra/>

Written By: ANI | | Published on: Sep 6, 2025

Union Minister Ramdas Athawale objected to the Muslim-only township being developed in Maharashtra's Raigad and said it is "illegal and wrong". Speaking to ANI on Friday, Ramdas Athawale said, "I believe this is the first time in the country that some builders have announced plans to build a separate township for the Muslim community, which is quite objectionable. The Maharashtra government has opposed this, and many people are also opposing it." He clarified that opposing the township does not mean opposing the Muslim community. "This does not mean opposition to Muslims, but neither can such a township be announced for Hindus or Muslims. Therefore, I also oppose it, as announcing such a township is illegal and wrong. Legal action should be taken against them. This is our demand," he said.

The matter came to light after the National Human Rights Commission (NHRC) took notice of the plan to develop the township. BJP leader Atul Bhatkhalkar said that the Muslim-only township is against the Constitution.

He said, "Housing complexes are being built in Karjat and Kashimira, where homes will be given only to Muslims. This is against the Constitution, and there cannot be housing complexes for a particular caste or religion." The BJP leader said that he has written to Chief Minister Devendra Fadnavis, demanding an inquiry into the matter.

"I have written a letter to the Maharashtra Chief Minister yesterday and demanded an inquiry into three points: this advertisement should be pulled down from the internet, it needs to be investigated who these people are who want to create a divide in society, and is there foreign funding behind it?" Bhatkhalkar said. Earlier on Wednesday, calling the Muslim-only township divisive, NHRC member Priyank Kanoongo said that the commission received a complaint from an NGO. Kanoongo told ANI, "We received a complaint from the Sahyadri Rights Forum NGO that in Maharashtra's Karjat area, a township is being developed that is providing facilities only for the habitation of Muslims. If separate settlements are being built for Muslims in India, in Chhatrapati Shivaji Maharaj's Maharashtra, by creating fear that Muslims cannot live with Hindus and giving them separate settlements, then this clearly reflects the implementation of the principle of nation within the nation." He added that the commission has issued a notice to the chief secretary of Maharashtra

and asked him to submit a report. "We will not allow this to happen. We have issued a notice to the chief secretary of Maharashtra. This is not a matter that will stop here. Today, you are claiming that you want houses where only Muslims live... Then one day, you might demand a separate state for Muslims in Maharashtra. This is a serious type of disease. We have asked the chief secretary how the permission was granted to form such a society; submit a report to us on this," he said

OP India

## **Mumbai: Builder advertises 'Halal lifestyle township' exclusively for Muslims, takes down promotional video after social media backlash**

BJP spokesperson Ajit Chavan described that township as a step towards "Ghazwa-e-Hind" (an Islamic concept of the complete takeover of India by Islam).

<https://www.opindia.com/2025/09/mumbai-builder-advertises-halal-lifestyle-township-exclusively-for-muslims-takes-down-promotional-video-after-social-media-backlash/>

5 September, 2025 | OpIndia Staff

After facing huge backlash, the developer of a 'Halal Lifestyle Township', which is being developed in Karjat, near Mumbai, has reportedly removed the video advertisement for the township from social media platforms. The promotional video of the township named 'Sukoon Empire' attracted widespread criticism on social media for marketing the real estate project as being exclusively for Muslims.

Apart from the promotional video, huge banners of the township were put up at various locations in Mumbai by the developer of the township. These banners have now been covered with black sheets. The developers of the township tendered an apology after being accused of trying to create a communal divide by reserving the township for a certain community.

The township, located around 100 km from Mumbai, stirred a storm after its video advertisement went viral on social media. The advertisement showed a burqa clad woman promoting the real estate project where "like-minded families sharing similar" values could live and their kids could grow in a "safe and Halal" environment".

NHRC issued notice to Maharashtra government

On September 1, 2025, Priyank Kanoogo, a member of the National Human Rights Commission (NHRC), shared the video on X, describing the township as a 'Nation within the Nation'. He said that a notice was served on the Maharashtra government regarding the township.

Shiv Sena (Eknath Shinde faction) spokesperson Krishna Hegde questioned the motive of the developers behind the advertisement. Demanding the removal of the advertisement, he urged the Maharashtra government to investigate the project.

Slamming the developers of the real estate project, BJP spokesperson Ajit Chavan described that township as a step towards "Ghazwa-e-Hind" (an Islamic concept of the complete takeover of India by Islam).

Chavan said that such projects had no place in Mumbai or Maharashtra. He added that the project violated the Constitution and called for stringent action against the developers.

The developers of the township



The township is being developed by Sukoon Homes Builders and Developers, which is a relatively less famous real estate developer.

The developers have announced the Sukoon Empire project as its flagship program expected to be completed by April 2030.

Republic World

## **`Halal Lifestyle Township' Near Mumbai Sparks Row, NHRC Seeks Report From Maharashtra Government**

A "Halal lifestyle" township near Mumbai sparks controversy. NHRC seeks report from Maharashtra over allegations of religious segregation and constitutional concerns.

<https://www.republicworld.com/india/halal-lifestyle-township-near-mumbai-sparks-row-nhrc-seeks-report-from-maharashtra-government>

India News | 3 min read

Reported by: Navya Dubey

Karjat: A real estate project promoting a "Halal lifestyle" township near Mumbai has sparked a major controversy, drawing sharp reactions from political leaders, activists, and citizens alike.

After its promotional video went viral on social media, the National Human Rights Commission (NHRC) has taken note and issued a notice to the Maharashtra government, seeking an investigation and a detailed Action Taken Report (ATR).

The township, named Sukoon Empire, is located in Karjat, around 100 kilometres from Mumbai. It claims to offer "authentic community living" and a "safe Halal environment" for families. The project is being marketed as a space tailored for Muslim families, featuring facilities such as prayer areas and communal spaces, aimed at preserving religious and cultural values.

The controversy escalated when NHRC member and BJP leader Priyank Kanoongo shared the project's advertisement on social media, calling it divisive.

In his post, he referred to the township as creating a "Nation within the Nation" and described the video as "poison" rather than mere advertisement.

The video, which features a woman in a hijab, talks about raising children in a Halal environment and living among "like-minded families." It quickly went viral, with public opinion sharply divided. While some people expressed concern about promoting religious segregation, others pointed out that such initiatives emerge due to housing discrimination faced by Muslims in many parts of India.

Amid the growing uproar, BJP MLA Atul Bhatkhalkar wrote a letter to Maharashtra Deputy Chief Minister Devendra Fadnavis, demanding strict legal action against the builders and an immediate ban on advertisements that promote religious exclusivity. Bhatkhalkar stated that the promotion of such townships violates the Indian Constitution and threatens social harmony.

He alleged that the project was an example of "land jihad" and said it was "extremely harmful to the peace, law, and order of the state." In his letter, he urged the government to form guidelines to prevent advertisements that may create divisions in society.

Shiv Sena (Eknath Shinde faction) spokesperson Krishna Hegde also criticized the project, demanding the removal of the advertisement and a detailed inquiry into its intent and legality.

The National Commission for Protection of Child Rights (NCPCR) also raised concerns, further fueling the debate. While many critics accused the project of fostering communal segregation, supporters argued that the Muslim community often faces systemic discrimination in mainstream housing markets, leading to the need for such self-contained communities.

The Maharashtra government is expected to submit its report to the NHRC within two weeks.

Republic World

## **Karjat Halal Township Row: Nitesh Rane Warns of 'Bigger Conspiracy', Claims Many Villages Were Renamed**

Following backlash over a 'Halal Lifestyle Township' near Mumbai, Maharashtra Minister Nitesh Rane claimed in an exclusive interview that villages in the same area had previously been renamed and were linked to anti-national activities.

<https://www.republicworld.com/india/karjat-halal-township-row-nitesh-rane-warns-of-bigger-conspiracy-claims-many-villages-were-renamed>

India News | 2 min read

Reported by: Navya Dubey

Karjat: After the controversial 'Halal Lifestyle Township' project near Mumbai triggered widespread outrage and drew intervention from the National Human Rights Commission (NHRC), Maharashtra Minister Nitesh Rane has made a shocking revelation.

In an exclusive interview with Republic, the Minister Rane claimed that in the same vicinity, names of villages have been changed and instances of anti-national activities have previously been reported.

"There are a number of examples around that vicinity itself where names of villages were changed into Islamic names, and that's where anti-national activities began. The NIA had to step in at one point," Rane said.

"Until and unless this entire project and its intent are probed thoroughly, we cannot rule out the possibility of a larger conspiracy" he further said.

Nitesh Rane also pointed out that while religious communities have the right to preserve their traditions, any attempt to create an exclusive enclave based on religion must be scrutinized, especially when it echoes previous patterns of concern.

He said that the government would only act conclusively after a formal investigation is completed.

The township in question, named Sukoon Empire, is located in Karjat, approximately 100 km from Mumbai. Marketed as a "Halal lifestyle" project, it promises a "safe Halal environment" for Muslim families, complete with prayer spaces and community-oriented amenities.

Its promotional video which went viral on social media showed a woman in a hijab speaking about raising children in a Halal environment among "like-minded families." The video ignited a sharp backlash, with critics calling it "religiously divisive."

NHRC has since taken cognizance of the matter and issued a notice to the Maharashtra government, seeking a full Action Taken Report (ATR).

BJP MLA Atul Bhatkhalkar described the project as a threat to “social harmony” and accused the developers of promoting "land jihad." Shiv Sena (Eknath Shinde faction) and the National Commission for Protection of Child Rights (NCPCR) also voiced concerns.

While supporters argue the project responds to housing discrimination faced by Muslims in India, critics claim it violates the constitutional principles of equality and integration. The state government is expected to submit its report to NHRC within two weeks.

Republic World

## **Sukoon Empire Row: Who Is Builder Behind Controversial `Halal Lifestyle' Township?**

The project, called Sukoon Empire, is being developed by Sukoon Homes Builders and Developers in Karjat, Thane district, around 100 kilometres from Mumbai.

<https://www.republicworld.com/india/sukoon-empire-row-who-is-builder-behind-controversial-halal-lifestyle-township>

India News | 3 min read

Reported by: Anubhav Maurya

A real estate project near Mumbai, marketed as a “Halal lifestyle township,” has triggered a storm of controversy, sparking sharp reactions from political leaders, activists, and citizens.

The project, called Sukoon Empire, is being developed by Sukoon Homes Builders and Developers in Karjat, Thane district, around 100 kilometres from Mumbai.

### **The Builder and the Township**

Sukoon Homes Builders and Developers is a relatively lesser-known real estate developer that has announced the Sukoon Empire project as its flagship township. According to project details, Sukoon Empire is located in Damat, Karjat, and is expected to be completed by April 2030.

The township promises “authentic community living” and a “safe Halal environment” for families. Its promotional material highlights features such as dedicated prayer areas, communal spaces, and facilities designed to preserve cultural and religious values.

The developers have marketed the project as a housing space tailored primarily for Muslim families, presenting it as a place where residents can raise children in what they describe as a Halal atmosphere.

### **Viral Video and Rising Controversy**

The controversy erupted after a promotional video for Sukoon Empire went viral on social media. The video featured a woman in a hijab speaking about raising children in a Halal environment and living among “like-minded families.”

The clip quickly drew mixed reactions. Some argued it was promoting religious segregation, while others defended the project, pointing out that Muslims often face housing discrimination in urban India, which pushes them towards self-contained communities.

### **Political and Legal Heat**



The political backlash was swift. NHRC member and BJP leader Priyank Kanoongo called the video “poison” and accused the project of attempting to create a “nation within the nation.”

BJP MLA Atul Bhatkhalkar wrote to Maharashtra Deputy Chief Minister Devendra Fadnavis, demanding strict legal action against Sukoon Homes Builders and Developers. He alleged the project was an instance of “land jihad” and said such advertisements threaten social harmony. He also urged the government to issue clear guidelines against promotional campaigns that encourage religious exclusivity.

Adding to the pressure, Shiv Sena (Eknath Shinde faction) spokesperson Krishna Hegde demanded the removal of the advertisement and a full probe into the intent behind the project.

The National Commission for Protection of Child Rights (NCPCR) also flagged concerns, particularly about the message being sent through the video.

Additionally, the National Human Rights Commission (NHRC) has issued a notice to the Maharashtra government, asking for a detailed Action Taken Report (ATR). The state government has been directed to submit its report within two weeks.

Swarajyamag

## **`Nation Within The Nation': Row Erupts In Maharashtra Over 'Halal Lifestyle Township' Ad, NHRC Issues Notice To State Government**

<https://swarajyamag.com/politics/nation-within-the-nation-row-erupts-in-maharashtra-over-halal-lifestyle-township-ad-nhrc-issues-notice-to-state-government>

Swarajya Staff | Sep 05, 2025, 09:06 AM | Updated 10:20 AM IST

The National Human Rights Commission (NHRC) has issued a notice to the Maharashtra government seeking a report on a controversial real estate project in Neral, around 100 km from Mumbai.

The project, so-called “Halal Lifestyle Township,” has sparked a political storm after its promotional video went viral on social media,

The video, shared by NHRC member and former National Commission for Protection of Child Rights (NCPCR) chairperson Priyank Kanoongo, features a woman in a hijab promoting the township as an “authentic community living” space where “like-minded families” could raise children “safely in a Halal environment.”

It highlights facilities such as prayer spaces, community gatherings, and lifestyle amenities within walking distance.

"This is not advertisement but poison distribution. In the Karjat area near Mumbai, a township with halal lifestyle is being built exclusively for those of the Muslim faith. This is a Nation Within The Nation, and the Maharashtra government is being issued a notice," Kanoongo wrote on X.

The issue quickly escalated into a political flashpoint.

Shiv Sena (Eknath Shinde faction) spokesperson Krishna Hegde objected to the advertisement, questioning its intent and calling for the video to be withdrawn.

He also urged the state government to launch an inquiry into the township’s marketing strategy.

BJP spokesperson Ajit Chavan went further, branding the project as part of a “Ghazwa-e-Hind” attempt.

He argued that such initiatives have no place in Mumbai or Maharashtra, terming it a direct challenge to the Constitution.

Chavan demanded strict action against the developers for allegedly promoting the township on religious lines.

The Federal

### **Uproar over new 'Halal lifestyle' township project near Mumbai; NHRC seeks probe**

The advertisement for the proposed “Halal Lifestyle Township” has evoked strong criticism, with claims that the project is being positioned as a housing enclave tailored to a specific religious community.

The project has drawn sharp criticism for allegedly catering only to a particular religious community. NHRC chairperson said it's like a 'nation within a nation'

<https://thefederal.com/category/states/west/maharashtra/halal-lifestyle-township-project-mumbai-nhrc-seeks-probe-205161>

The Federal | 5 Sept 2025 8:59 AM IST

A real estate project in Neral, titled 'Sukoon Empire' in Karjat, approximately 100 km from Mumbai, has sparked a political controversy and unease, following the viral spread of its promotional video on social media.

The advertisement for the proposed “Halal Lifestyle Township” has evoked strong criticism, with claims that the project is being positioned as a housing enclave tailored to a specific religious community.

Nation within the nation

The chairperson of the National Commission for Protection of Child Rights (NCPCR), Priyank Kanoongo, who posted the video clip on social media, and flagged it, called the advert a “Nation within the Nation”. Further, he said the NHRC has shot off a letter to the Maharashtra government seeking a probe and an Action Taken Report (ATR).

Kanoongo wrote in his post that this is not an advertisement but spreading poison. In the Karjat area near Mumbai, a township with halal lifestyle is being built exclusively for those of the Muslim faith, he pointed out, adding that amounts to being "a nation within the nation.”

The promotional video, which features a woman wearing a hijab portrays the township as a haven for “authentic community living” for like-minded families, emphasising a “safe Halal environment” for children. It also claims that there is an convenient access to prayer areas and spaces for communal gatherings.

Order probe into project: SS

Meanwhile, Shiv Sena (Eknath Shinde faction) spokesperson Krishna Hegde too dived into the row, questioning the intent behind the advertisement. He demanded that the promotional video be withdrawn and urged the state government to conduct a probe into the project.

Organiser

**NHRC Notice to Maharashtra Govt on 'Halal Lifestyle Township'**

<https://organiser.org/2025/09/05/314193/bharat/maharashtra-nhrc-notice-to-govt-on-halal-lifestyle-township-in-neral-after-viral-video-sparks-political-row/>

WEB DESK Sep 5, 2025, 10:30 am IST in Bharat, Maharashtra

The National Human Rights Commission (NHRC) has issued a notice to the Maharashtra government demanding a comprehensive report on a contentious real estate project in Neral, around 100 km from Mumbai.

The project, promoted as a "Halal Lifestyle Township," has stirred sharp political debate after a video advertisement went viral on social media. The NHRC notice follows growing concerns that the marketing of the township is being carried out on explicitly religious lines.

The video was shared by NHRC member and former National Commission for Protection of Child Rights (NCPCR) chairperson Priyank Kanoongo, who drew attention to its communal undertones.

In the promotional clip, a woman in a hijab endorses the township as an "authentic community living" initiative where "like-minded families" could raise children "safely in a Halal environment."

The video also showcased facilities such as prayer spaces, dedicated areas for community gatherings, and lifestyle amenities designed to cater to residents within walking distance.

Kanoongo sharply criticised the project, writing on X (formerly Twitter): "This is not advertisement but poison distribution. In the Karjat area near Mumbai, a township with halal lifestyle is being built exclusively for those of the Muslim faith. This is a Nation Within The Nation, and the Maharashtra government is being issued a notice."

The issue has quickly snowballed into a political flashpoint.

Shiv Sena (Eknath Shinde faction) spokesperson Krishna Hegde condemned the advertisement, questioning its purpose and calling for the withdrawal of the video. He also demanded that the state government initiate an inquiry into the township's promotional campaign.

BJP spokesperson Ajit Chavan took an even stronger stance, alleging that the project was part of a "Ghazwa-e-Hind" strategy.

He said such initiatives were unacceptable in Maharashtra, terming them a "direct challenge to the Constitution."

Chavan demanded that the developers face strict action for allegedly violating constitutional principles by marketing the township on religious grounds.

Meanwhile, political opposition to the project continues to mount, with parties calling for accountability and transparency in the township's development and marketing strategies.

Money Control

## **`Halal Lifestyle Township' near Mumbai sparks political firestorm, NHRC demands answers**

Shiv Sena (Eknath Shinde faction) spokesperson Krishna Hegde demanded the withdrawal of the campaign and called for an inquiry into whether such religiously targeted marketing contravened constitutional principles of equality

<https://www.moneycontrol.com/city/halal-lifestyle-township-near-mumbai-sparks-political-firestorm-nhrc-demands-answers-article-13523524.html>

Moneycontrol City Desk | September 05, 2025 / 10:14 IST

A real estate project in Neral, around 100 km from Mumbai, has ignited a storm of political and legal controversy after a promotional advertisement marketed it as a “Halal Lifestyle Township”. The campaign, featuring a woman in a hijab, promised an environment for “like-minded families” with prayer spaces, community gatherings and a safe atmosphere for children to grow up in.

The video, which quickly went viral, was flagged by former National Commission for Protection of Child Rights (NCPCR) chairperson Priyank Kanoongo, who criticised the concept as fostering separatism. Kanoongo described it as “a Nation within the Nation” and confirmed that the Maharashtra government had been issued a notice over the matter in post on X.



Free Press Journal

## **`Halal Lifestyle Township' In Neral Near Mumbai Sparks Political Row, NHRC Seeks Report From Maharashtra Govt After Project's Ad Clip Goes Viral**

The controversy began after the former chairperson of the National Commission for Protection of Child Rights, Priyank Kanoongo, shared a video clip of the project's advertisement. The video shows a woman in a hijab presenting the township as a place offering 'authentic community living' with like-minded families and an environment where children could grow up safely in a Halal atmosphere.

<https://www.freepressjournal.in/mumbai/halal-lifestyle-township-in-neral-near-mumbai-sparks-political-row-nhrc-seeks-report-from-maharashtra-govt-after-projects-ad-clip-goes-viral>

Prathamesh Kharade | Updated: Friday, September 05, 2025, 08:49 AM IST

Mumbai: A proposed real estate project in Neral, about 100 km from Mumbai, stirred a major political controversy after its promotional advertisement went viral on social media. Marketed as a 'Halal Lifestyle Township,' the project has been accused of promoting exclusivity on religious lines, drawing criticism from political parties and rights bodies alike.

The controversy began after former National Commission for Protection of Child Rights (NCPCR) chairperson Priyank Kanoongo shared a video clip of the project's advertisement. The video shows a woman in a hijab presenting the township as a place offering 'authentic community living' with like-minded families, prayer spaces, community gatherings, and an environment where children could grow up safely in a Halal atmosphere. Kanoongo sharply criticised the concept, terming it a Nation within the Nation, and announced that the Maharashtra government had been issued a notice over the issue.

### **Viral Ad Clip Draws Political Reactions**

Political reactions quickly followed. Shiv Sena (Eknath Shinde faction) spokesperson Krishna Hegde objected to the township's promotion strategy and demanded that the advertisement be withdrawn. He also called for a probe into whether such targeted marketing violated constitutional principles of equality.

### **FPJ Shorts**

The Bharatiya Janata Party (BJP) escalated the rhetoric further, with party spokesperson Ajit Chavan alleging that the project was an attempt at 'Ghazwa-e-Hind.' He claimed that such real estate developments had no place in Mumbai or Maharashtra, arguing that they challenged the secular fabric of the Constitution. Chavan demanded strict action against the project developers, describing the campaign as divisive and unconstitutional, as reported by India Today.

### NHRC Seeks Detailed Report From Maharashtra Govt

Amid the escalating debate, the National Human Rights Commission (NHRC) has formally stepped in. Taking cognisance of the complaints that the township was being advertised on communal lines, the NHRC has sought a detailed report from the Maharashtra government. The intervention places the project under greater scrutiny, as authorities are now expected to examine whether any legal or constitutional provisions have been violated.

The episode has sparked wider discussions about the ethics of community-centric real estate marketing and its potential impact on social harmony. While developers often highlight lifestyle-specific amenities to attract buyers, critics argue that overtly religious positioning could deepen divisions. With both NCPCR and NHRC now involved, the Maharashtra government faces mounting pressure to clarify its stance and act decisively.

## Medical Dialogues

### **Jaipur's Medical College got approval for 250 MBBS seats amid NHRC, NMC concerns on duty hours, stipend, student welfare**

<https://medicaldialogues.in/news/education/medical-colleges/jaipurs-medical-college-got-approval-for-250-mbbs-seats-amid-nhrc-nmc-concerns-on-duty-hours-stipend-student-welfare-154682>

Written by Barsha Misra Published On 2025-09-05T14:16:40+05:30 | Updated On 5 Sept 2025 2:16 PM IST

#### nmc approval

Jaipur: The National Medical Commission (NMC) granted 250 MBBS seats to Jaipur National University Institute for Medical Sciences and Research Centre (JNUIMSRC), as per the tentative list of medical colleges and MBBS seat matrix for NEET 2025 counselling, released by the Medical Counselling Committee (MCC).

This approval comes amid ongoing concerns over alleged violations of duty hours, stipend amounts, and student welfare at the institute.

Sources have informed Medical Dialogues that this college has received NMC approval for medical seats even though earlier this year, it received show-cause notices from the Apex Medical Commission over discrepancies in the duty hours, stipend amount for resident doctors and the patient load.

According to doctors, the medical college students are reportedly still facing the same problems, and there have been no changes in the circumstances.

Earlier, the National Human Rights Commission (NHRC) took cognisance of the matter, and after conducting a surprise inspection in December last year, NMC found that these allegations were not without any basis.

NHRC had taken cognisance of the issue after it received anonymous complaints from the postgraduate resident doctors and interns at JNUIMSRC, who highlighted their mental harassment, toxic culture, excessive and continuous duty hours, unreasonable warning and panellists, mandatory purchase of uniforms and books, etc. in the University. The complainants had requested an inspection at the University and rectification of the issues on priority.

Based on the directions issued by the NHRC, NMC conducted a surprise inspection of the medical college, Jaipur, on 18.12.2024. The inquiry report mentioned that during the visit, the team was shown the OPD of General Medicine and General Surgery, ICU complex, Radiodiagnosis, Pathology, Oncology, Casualty Ward and Labour Room. The Dean was asked to provide the register of the patients' bed occupancy as per the requirement under Minimum Standard Requirement for Post Graduate Courses - 2024. However, it was not provided.

The report further mentioned that even though the students were interviewed individually and in group, none of them reiterated the complaints submitted by NHRC due to fear of termination. Therefore, the personal phone number of the NMC team member was shared, and several calls were received. The callers, asking for maintenance of anonymity, reiterated that all the allegations were true. They also confirmed that they had to complete more than 36 hours of duty without rest or sleep. Due to this, they were sleep-deprived and faced mental harassment and psychiatric issues. Further, the students informed that they were given half an hour lunch time, and if they were late for even a few minutes, they were asked to pay a hefty fine and asked to conduct extra duty. Therefore, the students allegedly received less than 50% of the regular stipend.

Consequently, NMC issued a show-cause notice on 2 January 2025 to the medical college for violations of the Maintenance of Standards of Medical Education Regulations, 2023.

The Communemag

## **Karjat's 'Sukoon Empire' Halal Township Sparks Row, NHRC Issues Notice**

<https://thecommunemag.com/karjats-sukoon-empire-halal-township-sparks-row-nhrc-issues-notice/>

By The Commune - September 5, 2025

A township project coming up in Karjat, around 100 km from Mumbai, has sparked a major controversy after promotional videos described it as offering a “Halal lifestyle” exclusively for Muslims.

The project, named Sukoon Empire, drew attention after National Human Rights Commission (NHRC) member Priyank Kanoongo shared one such video on X. The clip featured a woman in a hijab promoting the township as a place for “authentic community living with like-minded families, children growing safely in a Halal environment, elders being respected, prayer spaces within walking distance, and spiritual wellness.”

Posting the video, Kanoongo wrote: “This is not advertisement, it is poison... a township is being built only for people of the Muslim faith, offering a Halal lifestyle. This is nothing less than a ‘Nation within the Nation.’ A notice is being sent to the Maharashtra government.”

The NHRC has since issued a notice to the Maharashtra Chief Secretary, seeking a detailed report within two weeks. The Commission said the matter raises “serious concerns of human rights violations.”

Critics argue the project promotes religious segregation and violates the Constitution. “Houses will be built only for people of one religion. Houses will be sold to people of this religion... This is a challenge to the Constitution of India,” the NHRC stated, warning that such developments could lead to demands for religiously exclusive schools, services, and even separate states. It further described the promotion as “a call for Ghazwa-e-Hind” and demanded strict action against the builders and withdrawal of the advertisements.

Meanwhile, some voices online defended the project, arguing that Muslims face housing discrimination in urban India and are therefore forced to create safe spaces for themselves. Hindutva groups, however, slammed the township as “communal gentrification.”

The Maharashtra government has yet to respond formally, though officials have indicated the matter is under review. The township site at Neral-Karjat remained closed in recent days, with construction expected to begin soon.

Deccan Herald

## **NHRC writes to Maharashtra govt seeking probe in 'Halal lifestyle township' issue**

"The allegations made in the complaint prima facie seem to be serious violations of the human rights of the victims," the NHRC said in the notice issued to Maharashtra's Chief Secretary under section 12 of the Protection of Human Rights Act, 1993.

<https://www.deccanherald.com/india/maharashtra/nhrc-writes-to-maharashtra-govt-seeking-probe-in-halal-lifestyle-township-issue-3713019>

Mrityunjay Bose, DHNS Last Updated : 05 September 2025, 00:52 IST

Mumbai: In a shocking development, a housing project in Karjat, Raigad, the district neighbouring the financial capital of Mumbai, has advertised a "Halal lifestyle township" leading to a major controversy even as the National Human Rights Commission (NHRC) has shot off a letter to the Maharashtra government seeking a probe and an Action Taken Report (ATR)

NHRC member Priyank Kanoongo has flagged the issue and posted the advertisement video on X microblogging platform.

"This is not an advertisement but spreading poison. In the Karjat area near Mumbai, a township with halal lifestyle is being built exclusively for those of the Muslim faith. This is a nation within the nation," he wrote. "We are issuing a notice to the Maharashtra government asking whether it is granting permission to create separate settlements for Muslims in Maharashtra, the land of Chhatrapati Shivaji Maharaj. This matter is not just about creating a separate township. The advertisement is being done in such a way that it suggests Muslims are facing intolerance and want to move to a separate place to protect themselves," he said. The project is known as "Sukoon Empire."

In the advertisement, a lady is seen saying: "When you are forced to compromise on your family's principles in society, is that right? At Sukoon Empire, you will find authentic community living, like-minded families sharing the same values, children growing safely in a Halal environment, and elders being respected and cared for. This investment secures not just your money, but also your family's future." The issue has gone viral on social media platforms. "The allegations made in the complaint prima facie seem to be serious violations of the human rights of the victims," the NHRC said in the notice issued to Maharashtra's Chief Secretary under section 12 of the Protection of Human Rights Act, 1993.

"The NHRC Registry is directed to issue notice to Chief Secretary, Government of Maharashtra, with directions to get the allegations made in the complaint inquired into and to submit an Action Taken Report and directs the authority concerned to submit the provisions under which such permission/ license for the township has been granted by the RERA (Mumbai, Maharashtra) based on religion, which threatens the sovereignty, integrity, and unity of India," the notice said.



India Blooms

**`Halal Lifestyle Township' near Mumbai stirs row, NHRC's Priyank Kanoongo calls it `nation with the nation'**

<https://www.indiablooms.com/news/halal-lifestyle-township-near-mumbai-stirs-row-nhrCs-priyank-kanoongo-calls-it-nation-with-the-nation/details>

By IBNS | Sep 5, 2025

Mumbai/IBNS: A real estate project at Karjat in Neral, a town near Mumbai in Maharashtra, has stirred a row with its advertisement that allegedly promotes the project as a residential complex for a particular community.

The advertisement shows a woman talking about the Sukoon Empire that promotes "like-minded families" driven by "same values" and "a halal environment".

The promotional video has reference to a man with a skull cap teaching a child at home as well as a mosque.

Dressed in a hijab, a woman presenter was heard saying in the video, "Is it correct to sacrifice principles for families in a society? Rediscover in Sukoon Empire authentic community living, likeminded families that share the same values, a place where kids safely grow in a halal environment, elders receive respect and care naturally, prayer spaces and community gatherings are within walking distance and people are surrounded by spiritual wellness.

"This investment will not only secure your money but also the family's future. Experience values-driven community, feel the difference visiting this weekend."

The video was shared by National Commission for National Human Rights Commission (NHRC) member Priyank Kanoongo who said, "This is not advertisement but poison distribution. In the Karjat area near Mumbai, a township with halal lifestyle is being built exclusively for those of the Muslim faith. This is a Nation Within The Nation, and the Maharashtra government is being issued a notice."

Speaking to ANI, Priyank said, "We received a complaint from the Sahyadri Rights Forum NGO that in Maharashtra's Karjat area, a township is being developed that is providing facilities only for the habitation of Muslims. If separate settlements are being built for Muslims in India, in Chhatrapati Shivaji Maharaj's Maharashtra, by creating fear that Muslims cannot live with Hindus and giving them separate settlements, then this clearly reflects the implementation of the principle of nation within the nation.

"We will not allow this to happen. We have issued a notice to the chief secretary of Maharashtra. This is not a matter that will stop here. Today, you are claiming that you want houses where only Muslims live... Then one day, you might demand a separate state for Muslims in Maharashtra. This is a serious type of disease. We have asked the

chief secretary how the permission was granted to form such a society; submit a report to us on this."

The National Human Rights Commission (NHRC) has formally issued a notice to the Maharashtra Chief Secretary and MahaRERA, demanding an explanation of the legal basis for approving a project that appears to be exclusive to one religion.

The notice calls the project a communal breach of constitutional values and asks for a report within two weeks.

Shiv Sena (Eknath Shinde) Spokesperson Krishna Hegde demanded the withdrawal of the campaign video and initiated a call for a thorough government inquiry into the project's intent and legality.

Ajit Chavan, Bharatiya Janata Party (BJP) spokesperson, criticised the township as part of a broader "Ghazwa-e-Hind" attempt, calling it unconstitutional and an affront to India's secularism. He demanded strict punitive action against the developers.

neherald.com

## **`Halal Lifestyle Township' near Mumbai stirs row, NHRC's Priyank Kanoongo calls it `nation within the nation'**

<https://neherald.com/national/halal-lifestyle-township-near-mumbai-stirs-row-nhrccs-priyank-kanoongo-calls-it-nation-within-the-nation>

By IBNS | Sep 5, 2025

Mumbai/IBNS: A real estate project at Karjat in Neral, a town near Mumbai in Maharashtra, has stirred a row with its advertisement that allegedly promotes the project as a residential complex for a particular community.

The advertisement shows a woman talking about the Sukoon Empire that promotes "like-minded families" driven by "same values" and "a halal environment".

The promotional video has reference to a man with a skull cap teaching a child at home as well as a mosque.

Dressed in a hijab, a woman presenter was heard saying in the video, "Is it correct to sacrifice principles for families in a society? Rediscover in Sukoon Empire authentic community living, likeminded families that share the same values, a place where kids safely grow in a halal environment, elders receive respect and care naturally, prayer spaces and community gatherings are within walking distance and people are surrounded by spiritual wellness.

"This investment will not only secure your money but also the family's future. Experience values-driven community, feel the difference visiting this weekend."

The video was shared by National Commission for National Human Rights Commission (NHRC) member Priyank Kanoongo who said, "This is not advertisement but poison distribution. In the Karjat area near Mumbai, a township with halal lifestyle is being built exclusively for those of the Muslim faith. This is a Nation Within The Nation, and the Maharashtra government is being issued a notice."

Speaking to ANI, Priyank said, "We received a complaint from the Sahyadri Rights Forum NGO that in Maharashtra's Karjat area, a township is being developed that is providing facilities only for the habitation of Muslims. If separate settlements are being built for Muslims in India, in Chhatrapati Shivaji Maharaj's Maharashtra, by creating fear that Muslims cannot live with Hindus and giving them separate settlements, then this clearly reflects the implementation of the principle of nation within the nation.

"We will not allow this to happen. We have issued a notice to the chief secretary of Maharashtra. This is not a matter that will stop here. Today, you are claiming that you want houses where only Muslims live... Then one day, you might demand a separate state for Muslims in Maharashtra. This is a serious type of disease. We have asked the

chief secretary how the permission was granted to form such a society; submit a report to us on this."

The National Human Rights Commission (NHRC) has formally issued a notice to the Maharashtra Chief Secretary and MahaRERA, demanding an explanation of the legal basis for approving a project that appears to be exclusive to one religion.

The notice calls the project a communal breach of constitutional values and asks for a report within two weeks.

Shiv Sena (Eknath Shinde) Spokesperson Krishna Hegde demanded the withdrawal of the campaign video and initiated a call for a thorough government inquiry into the project's intent and legality.

Ajit Chavan, Bharatiya Janata Party (BJP) spokesperson, criticised the township as part of a broader "Ghazwa-e-Hind" attempt, calling it unconstitutional and an affront to India's secularism. He demanded strict punitive action against the developers.

Madhyamam

## **BJP leader's move against halal township seen as intolerance towards Muslim developers**

<https://madhyamamonline.com/india/bjp-leaders-move-against-halal-township-seen-as-intolerance-towards-muslim-developers-1444281>

5 September 2025

A township project in Karjat near Mumbai has attracted criticism after its promotional video described it as a halal lifestyle community designed exclusively for Muslims, and the advertisement has triggered widespread debate on social media amid mixed responses, with some pointing out that since Muslims are often denied housing or refused rentals in Hindu-dominated areas, societies like this function as an alternative.

The controversy gained traction when National Human Rights Commission member and Bharatiya Janata Party functionary Priyank Kanoongo shared the video on his social media account on September 1, and he urged the Maharashtra government to take legal action against the developers, according to The Siasat Daily.

The project, promoted by Sukoon Empire, emphasised facilities tailored to the Muslim community, including prayer spaces, community gatherings and an environment where residents could live with like-minded people, and the advertisement portrayed this as an alternative to compromising one's principles in wider society.

However, the framing of the township as a religiously exclusive space has been called divisive, and critics have described it as an attempt to promote segregation in the name of lifestyle choices.

Social media reactions have revealed a sharp divide, as some voices condemned the idea and equated it with communal separation, while others defended it as a response to the housing discrimination many Muslims face in urban India, where restrictions on renting or owning homes often exist on the basis of religion.

Supporters argued that such projects arise from the exclusionary practices already present in housing societies, and they maintained that creating an alternative space was a measure of necessity rather than choice.

Lokmat Times

## **`Spewing hatred': UP cleric condemns upcoming `halal lifestyle' township near Mumbai**

By IANS | Updated: September 5, 2025 17:10 IST

New Delhi, Sep 5 An upcoming housing society project in Neral, about 100 km from Mumbai, has evoked ...

New Delhi, Sep 5 An upcoming housing society project in Neral, about 100 km from Mumbai, has evoked strong reactions from the netizens over its 'halal' and 'exclusively Muslim' character and also ignited a political firestorm.

Maulana Shahabuddin Razvi Bareilvi, the leading Muslim cleric from Uttar Pradesh, is the latest to condemn and call out the township project and its developers for promoting and selling 'halal lifestyle', apparently to those belonging to a certain community.

The All India Muslim Jamaat (AIMJ) president decried the touting of the project as 'the one for like-minded people with a halal lifestyle' in a promotional video and termed it a brazen act of spreading hatred and creating division in society.

"He also went to urged people to stay cautious and not fall into the trap of those igniting animosity among people and poisoning the minds, in the garb of property business.

Notably, the housing project titled 'Sukoon Empire' in Karjat is being marketed as a residential colony, tailored to meet the needs of a specific community. Its promotional video, soon after landing on social media, triggered anger and outrage, with many raising serious objections to its 'religious' character.

In the promotional video, a woman is seen wearing a hijab and portraying the township as a haven for 'authentic community living' for like-minded families and emphasising a safe 'halal environment' for children.

Priyank Kanoongo, member of the National Human Rights Commission (NHRC), took exception to the society and called it a 'nation within the nation' while many leaders from the BJP and Shiv Sena frowned upon the open 'linkage' of religion with residence.

VHP national spokesperson Vinod Bansal also reacted to the housing project.

Labelling it a mini-Pakistan, he said, "the Hindu society and Mother India have suffered many such wounds. Now, they can no longer be tolerated."

--IANS

Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor



Social NewsXYZ

## **`Spewing hatred': UP cleric condemns upcoming `halal lifestyle' township near Mumbai**

<https://www.socialnews.xyz/2025/09/05/spewing-hatred-up-cleric-condemns-upcoming-halal-lifestyle-township-near-mumbai/>

Posted By: Gopi September 5, 2025

New Delhi, Sep 5 (SocialNews.XYZ) An upcoming housing society project in Neral, about 100 km from Mumbai, has evoked strong reactions from the netizens over its 'halal' and 'exclusively Muslim' character and also ignited a political firestorm.

Maulana Shahabuddin Razvi Bareilvi, the leading Muslim cleric from Uttar Pradesh, is the latest to condemn and call out the township project and its developers for promoting and selling 'halal lifestyle', apparently to those belonging to a certain community.

The All India Muslim Jamaat (AIMJ) president decried the touting of the project as 'the one for like-minded people with a halal lifestyle' in a promotional video and termed it a brazen act of spreading hatred and creating division in society.

"By using such a word 'Halal', an attempt is being made to send out a particular kind of message. The builders and people involved in this are not working to unite society, but rather to spread hatred and create division," he said.

He also went to urged people to stay cautious and not fall into the trap of those igniting animosity among people and poisoning the minds, in the garb of property business.

Notably, the housing project titled 'Sukoon Empire' in Karjat is being marketed as a residential colony, tailored to meet the needs of a specific community. Its promotional video, soon after landing on social media, triggered anger and outrage, with many raising serious objections to its 'religious' character.

In the promotional video, a woman is seen wearing a hijab and portraying the township as a haven for 'authentic community living' for like-minded families and emphasising a safe 'halal environment' for children.

Priyank Kanoongo, member of the National Human Rights Commission (NHRC), took exception to the society and called it a 'nation within the nation' while many leaders from the BJP and Shiv Sena frowned upon the open 'linkage' of religion with residence.

VHP national spokesperson Vinod Bansal also reacted to the housing project.

Labelling it a mini-Pakistan, he said, "the Hindu society and Mother India have suffered many such wounds. Now, they can no longer be tolerated."

Source: IANS

Deshbandhu

**‘हलाल टाउनशिप’ प्रोजेक्ट पर भड़के मौलाना शहाबुद्दीन, कहा- समाज को तोड़ने का किया जा रहा काम**

<https://deshbandhump.com/%E0%A4%B9%E0%A4%B2%E0%A4%BE%E0%A4%B2-%E0%A4%9F%E0%A4%BE%E0%A4%89%E0%A4%A8%E0%A4%B6%E0%A4%BF%E0%A4%AA-%E0%A4%AA%E0%A5%8D%E0%A4%B0%E0%A5%8B%E0%A4%9C%E0%A5%87%E0%A4%95%E0%A5%8D%E0%A4%9F-%E0%A4%AA/0>

by देशबन्धु | September 5, 2025 | in ताज़ा समाचार

बरेली, 5 सितंबर (आईएनएस)। ऑल इंडिया मुस्लिम जमात के राष्ट्रीय अध्यक्ष मौलाना शहाबुद्दीन रजवी बरेलवी ने मुंबई में बन रही टाउनशिप का नाम ‘हलाल टाउनशिप’ रखे जाने पर आपत्ति जताई है। उन्होंने बिल्डरों पर समाज में नफरत फैलाने का आरोप लगाया है। उन्होंने कहा कि बिल्डर समाज को जोड़ने का नहीं बल्कि तोड़ने का काम कर रहे हैं।

ऑल इंडिया मुस्लिम जमात के राष्ट्रीय अध्यक्ष मौलाना शहाबुद्दीन रजवी बरेलवी ने शुक्रवार को आईएनएस से बातचीत में कहा, “मुंबई के पास कर्जत में एक ऐसी टाउनशिप बन रही है, जिसका नाम ‘हलाल टाउनशिप’ रखा गया है। इस तरह के नाम रखकर ‘हलाल’ शब्द का इस्तेमाल करके एक अलग तरह से संदेश दिया जा रहा है। जो बिल्डर्स इसे बना रहे हैं, वह पूरे समाज में नफरत फैलाना चाहते हैं। वह समाज को जोड़ने का नहीं बल्कि तोड़ने का काम कर रहे हैं।”

उन्होंने कहा, “मैं पूछता हूं कि ‘हलाल टाउनशिप’ या ‘हराम टाउनशिप’ या फिर हिंदू, मुस्लिम या ‘जायज’ और ‘नाजायज’ कॉलोनी जैसे नाम रखने का क्या मतलब है? यह सब वो नाम हैं जो शरियत से संबंधित मामलों में इस्तेमाल किए जाते हैं। इन नामों का टाउनशिप से कोई लेना देना नहीं है। वह लोग इस्लामिक शब्दों का इस्तेमाल करके इसका गलत मैसेज दे रहे हैं। मैं इन लोगों की निंदा करता हूं, क्योंकि ऐसे लोग समाज को तोड़ने का काम कर रहे हैं। मैं महाराष्ट्र के समाज से अपील करता हूं कि इन लोगों से होशियार रहें। इनका मकसद और मंशा सही नहीं है।”

मुंबई के कर्जत में प्रस्तावित ‘हलाल लाइफस्टाइल टाउनशिप’ का विज्ञापन सोशल मीडिया पर चर्चा का विषय बना हुआ है।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने भी इस मामले को गंभीरता से लिया है। एनएचआरसी के सदस्य प्रियंक कानूनगो ने विज्ञापन का वीडियो सोशल मीडिया प्लेटफॉर्म एक्स पर शेयर करते हुए लिखा, “यह विज्ञापन नहीं विष व्यापन है। मुंबई के पास कर्जत इलाके में केवल मुसलमान मजहब वालों के लिए हलाल लाइफस्टाइल वाली टाउनशिप बनाई जा रही है। यह ‘नेशन विदिन द नेशन’ (राष्ट्र के भीतर राष्ट्र) है। इस मामले में महाराष्ट्र सरकार को नोटिस किया जा रहा है।”

—आईएनएस

Times Now Navbharat

**महाराष्ट्र: रामदास आठवले ने केवल मुसलमानों के लिए टाउनशिप पर जताई आपत्ति, कहा- देश में पहली बार...**

<https://www.timesnowhindi.com/india/maharashtra-ramdas-athawale-objected-to-township-only-for-muslims-says-for-the-first-time-in-country-article-152691410>

Edited by: Nitin Arora | Updated Sep 6, 2025, 07:59 IST

Ramdas Athawale News: केंद्रीय मंत्री रामदास आठवले ने महाराष्ट्र के रायगढ़ में केवल मुसलमानों के लिए बनाए जा रहे टाउनशिप पर ऐतराज जताया है। इस मामलों को पहले राष्ट्रीय मानवाधिकार आयोग द्वारा संज्ञान में लाया गया। जिसके पास एक NGO की तरफ से शिकायत गई थी।

Maharashtra township for Muslims: केंद्रीय मंत्री रामदास आठवले ने महाराष्ट्र के रायगढ़ में केवल मुसलमानों के लिए विकसित की जा रही टाउनशिप पर आपत्ति जताई है। उन्होंने इसे अवैध और गलत बताया है। समाचार एजेंसी ANI से बात करते हुए रामदास आठवले ने कहा, 'मेरा मानना है कि देश में यह पहली बार है कि कुछ बिल्डरों ने मुस्लिम समुदाय के लिए एक अलग टाउनशिप बनाने की योजना की घोषणा की है, जो काफी आपत्तिजनक है। महाराष्ट्र सरकार ने इसका विरोध किया है और कई लोग भी इसका विरोध कर रहे हैं।'

कानूनी कार्रवाई हो

उन्होंने स्पष्ट किया कि टाउनशिप का विरोध करने का मतलब मुस्लिम समुदाय का विरोध नहीं है। उन्होंने कहा, 'इसका मतलब मुसलमानों का विरोध नहीं है, न ही हिंदुओं या मुसलमानों के लिए ऐसी टाउनशिप की घोषणा की जा सकती है। इसलिए, मैं भी इसका विरोध करता हूं, क्योंकि ऐसी टाउनशिप की घोषणा करना अवैध और गलत है। उनके खिलाफ कानूनी कार्रवाई की जानी चाहिए। यह हमारी मांग है।'

राष्ट्रीय मानवाधिकार आयोग ने दिया ध्यान

यह मामला राष्ट्रीय मानवाधिकार आयोग (NHRC) द्वारा टाउनशिप विकसित करने की योजना पर संज्ञान लेने के बाद सामने आया। वहीं, भाजपा नेता अतुल भातखलकर ने कहा कि केवल मुसलमानों के लिए टाउनशिप संविधान के विरुद्ध है।

फडणवीस को लिखा पत्र

उन्होंने कहा, 'कर्जत और कश्मीरी में आवासीय परिसर बनाए जा रहे हैं, जहां केवल मुसलमानों को ही घर दिए जाएंगे। यह संविधान के विरुद्ध है और किसी विशेष जाति या धर्म के लिए आवासीय परिसर नहीं हो सकते।' भाजपा नेता ने कहा कि उन्होंने मुख्यमंत्री देवेंद्र फडणवीस को पत्र लिखकर इस मामले की जांच की मांग की है।

TV9 Bharatvarsh

## महाराष्ट्र में मुसलमानों के लिए हलाल टाउनशिप! प्लान पर छिड़ा विवाद, BJP ने बताया जमीन जिहाद

महाराष्ट्र के रायगढ़ के कर्जत में एक 'हलाल लाइफस्टाइल टाउनशिप' प्रोजेक्ट के विज्ञापन का वीडियो सोशल मीडिया पर तेजी से वायरल हो रहा है. इस विज्ञापन को लेकर अब विवाद छिड़ गया है. इस विज्ञापन की आलोचना की जा रही है. एनसीपीसीआर की अध्यक्ष प्रियंका कानूनगो ने वीडियो को शेयर करते हुए लिखा कि ये विज्ञापन नहीं, जहर फैलाने की कोशिश है.

<https://www.tv9hindi.com/state/maharashtra/halal-lifestyle-township-project-near-mumbai-karjat-nhrc-summons-report-maharashtra-government-3469130.html>

कुमारी सहेरीन | Updated on: Sep 05, 2025 2:49 PM IST

महाराष्ट्र के रायगढ़ के कर्जत के पास नेरल में एक रियल एस्टेट प्रोजेक्ट का विज्ञापन खूब वायरल हो रहा है. इस विज्ञापन को लेकर अब बड़ा विवाद खड़ा हो गया है. वायरल विज्ञापन के वीडियो में मुसलमानों के लिए 'हलाल लाइफस्टाइल टाउनशिप' बनाने की बात कही जा रही है, जिसे सोशल मीडिया पर ट्रोल किया जा रहा है. आरोप है कि यह प्रोजेक्ट मुसलमानों के लिए आवासीय कॉलोनी के तौर पर बनाया जा रहा है. इस प्रोजेक्ट के प्रचार वीडियो में हिजाब पहने एक महिला हलाल टाउनशिप के बारे में बताती हुई नजर आ रही है. विज्ञापन वाली वीडियो में बताया जा रहा है कि इस टाउनशिप में सब कुछ हलाल होगा. बच्चे जालीदार टॉप पहनेंगे और महिलाएं बुर्का पहनेंगी.

राष्ट्रीय बाल अधिकार संरक्षण आयोग (एनसीपीसीआर) की अध्यक्ष प्रियंका कानूनगो ने सोशल मीडिया पर इस विज्ञापन को शेयर करते हुए इसकी आलोचना की. उन्होंने लिखा, "यह विज्ञापन नहीं, बल्कि ज़हर फैलाने की कोशिश है. मुंबई के पास कर्जत में सिर्फ मुसलमानों के लिए एक हलाल लाइफस्टाइल टाउनशिप बनाई जा रही है. यह Nation Within The Nation है. महाराष्ट्र सरकार को नोटिस किया जा रहा है."

‘गजवा-ए-हिंद’ की कोशिश बताई

शिवसेना (शिंदे गुट) के प्रवक्ता कृष्णा हेगड़े ने भी हलाल टाउनशिप पर आपत्ति जताई. उन्होंने इस विज्ञापन के पीछे की मंशा पर सवाल उठाते हुए इस वीडियो को हटाए जाने की मांग की है. इसके साथ ही उन्होंने राज्य सरकार से इस प्रोजेक्ट की जांच करने का आग्रह भी किया. भाजपा प्रवक्ता अजीत चव्हाण ने इसे सीधे तौर पर ‘गजवा-ए-हिंद’ की कोशिश बताते हुए इसकी आलोचना की है.

अजीत चव्हाण ने कहा कि ऐसे प्रोजेक्ट के लिए मुंबई या महाराष्ट्र में कोई जगह नहीं है. इसके साथ ही, उन्होंने परियोजना के डेवलपर्स के खिलाफ सख्त कार्रवाई की मांग की है. इस टाउनशिप को धार्मिक आधार पर बढ़ावा दिए जाने की शिकायतों के बाद, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मामले का संज्ञान लिया और राज्य सरकार से रिपोर्ट मांगी.

“अखंडता के लिए खतरे की घंटी”

भाजपा प्रवक्ता केशव उपाध्याय ने आलोचना करते हुए कहा कि हम एक पाकिस्तान का अनुभव कर रहे हैं. अब, विभाजन के बीज फिर से न बोएं. धर्म के आधार पर मुंबई के आसपास हलाल लाइफस्टाइल टाउनशिप बसाकर समाज में धार्मिक विभाजन की दीवारें खड़ी करने वालों के खिलाफ कार्रवाई होनी चाहिए. सर सैयद अहमद खान ने 1857 के स्वतंत्रता संग्राम के बाद सबसे पहले मुसलमानों के लिए अलग आरक्षण और अलग सेना की मांग की थी. यह विभाजन की पहली मांग थी. अब भी, रायगढ़ के कर्जत में बन रही हलाल लाइफस्टाइल टाउनशिप देश की अखंडता के लिए खतरे की घंटी कही जा सकती है

टाउनशिप बसाना जमीन जिहाद

यही नहीं उन्होंने आगे कहा कि इस तरह की बस्ती भारत के संवैधानिक मूल्यों को सीधे तौर पर चोट पहुंचाती हैं और जानबूझकर समाज में बंटवारा और भेदभाव फैलाती है. धर्म के आधार पर अलग-अलग टाउनशिप बसाना जमीन जिहाद का खुला रूप है. अगर आज ऐसी टाउनशिप की इजाजत दी गई, तो कल हर जिले, हर गांव में अलग-अलग धर्मों के लिए अलग-अलग बस्तियां बन जाएंगी. यह भारत की सामाजिक एकता, अखंडता और सुरक्षा के लिए गंभीर खतरा है.

News18 Hindi

## मकान का सपना या गजवा-ए-हिंद... क्या महाराष्ट्र में बनेगा 'मिनी पाकिस्तान'? जानें हलाल टाउनशिप क्यों बना सियासत का नया अखाड़ा

<https://hindi.news18.com/news/maharashtra/mumbai-deputy-cm-ajit-pawar-intereference-in-cm-devenda-fadnavis-dpartment-woman-ips-officer-fir-lodge-maharashtra-politics-9587736.html>

Written by: Kunal Jha , Agency:Local18 | Last Updated:September 05, 2025, 12:12 IST

मुंबई के पास नेरल में प्रस्तावित 'हलाल लाइफस्टाइल टाउनशिप' का विज्ञापन सोशल मीडिया पर वायरल होते ही राजनीतिक बवाल खड़ा हो गया. शिवसेना और भाजपा ने इसे विभाजनकारी करार दिया, जबकि NHRC ने महाराष्ट्र सरकार से विस्...और पढ़ें

**Halal Lifestyle Township Controversy:** मुंबई से लगभग 100 किलोमीटर दूर नेरल में प्रस्तावित एक रियल एस्टेट प्रोजेक्ट ने बड़ा राजनीतिक और सामाजिक विवाद खड़ा कर दिया है. दरअसल, इस प्रोजेक्ट को 'हलाल लाइफस्टाइल टाउनशिप' के नाम से प्रचारित किया जा रहा था. इस विज्ञापन के सोशल मीडिया पर वायरल होते ही इसे धार्मिक आधार पर विभाजनकारी करार दिया गया है. अब इस मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने भी हस्तक्षेप करते हुए महाराष्ट्र सरकार से विस्तृत रिपोर्ट मांगी है.

कैसे शुरू हुआ विवाद?

दरअसल, विवाद की शुरुआत तब हुई जब पूर्व राष्ट्रीय बाल अधिकार संरक्षण आयोग (NCPCR) अध्यक्ष प्रियंक कानूंगो ने प्रोजेक्ट का एक वीडियो अपने एक्स (X) अकाउंट पर साझा किया. इस वीडियो में हिजाब पहनी एक महिला कहती है, "जब सोसाइटी में अपने प्रिंसिपल्स कॉम्प्रोमाइज करने पड़ें तो सही नहीं है. Sukoon Empire में रीडिस्कवर करें ऑथेंटिक कम्युनिटी लिविंग. यहां लाइक-माइंडेड फैमिलीज रहेंगी, बच्चे हलाल एनवायरनमेंट में सुरक्षित बड़े होंगे, बुजुर्गों को सम्मान और देखभाल मिलेगी. प्रेयर प्लेसेस और कम्युनिटी गैदरिंग वॉकिंग डिस्टेंस पर होंगे. यह निवेश न सिर्फ आपकी फैमिली बल्कि आपके भविष्य को भी सुरक्षित करेगा."

OP India

## मुंबई के कर्जत में बन रही थी 'हलाल टाउनशिप', सांप्रदायिक विवाद के बाद वीडियो हटाया-बैनर ढके: NHRC ने महाराष्ट्र सरकार को भेजा नोटिस

कर्जत में बन रही 'हलाल लाइफस्टाइल टाउनशिप' पर विवाद बढ़ा। एनएचआरसी ने महाराष्ट्र सरकार को नोटिस भेजा, जबकि शिवसेना और भाजपा ने इसे असंवैधानिक बताते हुए डेवलपर्स पर कार्रवाई की माँग की।

<https://hindi.opindia.com/national/halal-lifestyle-township-sukoon-empire-karjat-controversy-muslim-community-maharashtra-government-nhrc-notice/>

5 September, 2025

ऑपइंडिया स्टाफ़

मुंबई के पास कर्जत में बन रही 'हलाल लाइफस्टाइल टाउनशिप' को लेकर विवाद खड़ा हो गया है। इस टाउनशिप का प्रचार वीडियो सोशल मीडिया पर वायरल होते ही भारी आलोचना का शिकार हुआ, क्योंकि इसमें इसे सिर्फ मुसलमानों के लिए बताकर पेश किया गया था।

यह टाउनशिप सुकून एम्पायर के नाम से विकसित की जा रही है। विज्ञापन वीडियो के साथ-साथ मुंबई में कई जगहों पर इसके बड़े-बड़े बैनर भी लगाए गए थे, जिन्हें अब काली चादरों से ढक दिया गया है। सोशल मीडिया पर जब वीडियो पर आपत्ति जताई गई और आरोप लगे कि इस प्रोजेक्ट के जरिए सांप्रदायिक आधार पर बंटवारा करने की कोशिश की जा रही है, तो डेवलपर्स ने माफी माँग ली।

करीब 100 किलोमीटर दूर कर्जत स्थित इस टाउनशिप के वीडियो में बुर्का पहने एक महिला दिखती है, जो इसे 'समान विचारधारा वाले मूल्यों' वाले परिवारों के लिए सुरक्षित जगह बताती है, जहाँ बच्चों को 'सुरक्षित और हलाल' वातावरण मिलेगा। यही प्रचार विवाद का कारण बना और इसे लेकर राजनीतिक व सामाजिक विरोध शुरू हो गया।

महाराष्ट्र के कर्जत में बन रही 'हलाल लाइफस्टाइल टाउनशिप' को लेकर विवाद गहराता जा रहा है। अब इस मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने राज्य सरकार को नोटिस जारी किया है।

एनएचआरसी के सदस्य प्रियांक कानूनगो ने 1 सितंबर 2025 को सोशल मीडिया प्लेटफॉर्म एक्स पर एक वीडियो साझा करते हुए इस टाउनशिप को 'राष्ट्र के भीतर एक राष्ट्र' करार दिया और कहा कि इस मामले में महाराष्ट्र सरकार से जवाब माँगा गया है।

राजनीतिक स्तर पर भी विरोध तेज हो गया है। शिवसेना (शिंदे गुट) के प्रवक्ता कृष्णा हेगड़े ने डेवलपर्स की नीयत पर सवाल उठाते हुए विज्ञापन हटाने और परियोजना की जाँच की माँग की।

वहीं, भाजपा प्रवक्ता अजीत चव्हाण ने इस टाउनशिप को 'ग़ज़वा-ए-हिंद की ओर कदम' बताया। उन्होंने कहा कि इस तरह की परियोजनाओं का महाराष्ट्र या मुंबई में कोई स्थान नहीं है और यह संविधान का उल्लंघन है। उन्होंने डेवलपर्स के खिलाफ कड़ी कार्रवाई की माँग की।



यह टाउनशिप 'सुकून होम्स बिल्डर्स एंड डेवलपर्स' द्वारा विकसित की जा रही है, जो छोटी कंपनी है। कंपनी ने 'सुकून एम्पायर' को अपनी प्रमुख परियोजना बताया है, जिसे अप्रैल 2030 तक पूरा करने का लक्ष्य रखा गया है।

India TV Hindi

## मुंबई के पास बसाई जा रही है 'हलाल टाउनशिप'! NHRC ने महाराष्ट्र सरकार से मांगा जवाब

मुंबई के पास नेरल में बन रही 'सुकून एंपायर टाउनशिप' को 'हलाल लाइफस्टाइल' के रूप में प्रमोट किए जाने पर विवाद गहराया है। NHRC ने इसे मानवाधिकारों और RERA नियमों का उल्लंघन मानते हुए महाराष्ट्र सरकार से दो हफ्ते में जवाब मांगा है। सोशल मीडिया और राजनीति में भी बहस तेज हो गई है।

<https://www.indiatv.in/maharashtra/halal-township-near-mumbai-sparks-controversy-nhrc-seeks-response-from-maharashtra-government-2025-09-05-1160429>

Reported By : Saket Rai Edited By : Vineet Kumar Singh Published : Sep 05, 2025 9:56 IST, Updated : Sep 05, 2025 13:44 IST

मुंबई के पास 'हलाल लाइफस्टाइल टाउनशिप' को लेकर विवाद हो गया है।

मुंबई: महाराष्ट्र की राजधानी मुंबई से लगभग 100 किलोमीटर दूर नेरल के पास बन रहा 'सुकून एंपायर' हाउसिंग प्रोजेक्ट इन दिनों विवादों में है। इस प्रोजेक्ट का एक प्रमोशन वीडियो सोशल मीडिया पर वायरल होने के बाद यह मामला गरमा गया है। वीडियो में प्रोजेक्ट को 'हलाल लाइफस्टाइल टाउनशिप' के रूप में पेश किया गया है, जो खास तौर पर मुस्लिम समुदाय के लिए बनाया जा रहा है। इस वीडियो में दावा किया गया है कि यहां परिवार अपने मजहबी तौर-तरीकों से समझौता किए बिना रह सकते हैं और बच्चे हलाल माहौल में बड़े होंगे।

'हलाल टाउनशिप' पर NHRC ने उठाए सवाल

नेशनल ह्यूमन राइट्स कमीशन (NHRC) ने इस प्रोजेक्ट पर संज्ञान लिया है। कमीशन के मुताबिक, इस तरह का मार्केटिंग ह्यूमन राइट्स नियमों और रियल एस्टेट रेगुलेशन एंड डेवलपमेंट एक्ट (RERA) के दिशा-निर्देशों का उल्लंघन करता है। NHRC के सदस्य प्रियंक कानूनगो ने सोशल मीडिया पर वीडियो शेयर करते हुए इसे 'नेशन विदिन द नेशन' करार दिया और महाराष्ट्र सरकार से जांच की मांग की। कमीशन ने सरकार से दो हफ्ते के अंदर जवाब मांगा है।

मुस्लिम समुदाय के लिए दी जा रही खास स्कीम

'सुकून एंपायर' को डेवलप कर रही कंपनी रिफा स्ट्रक्चरल सॉल्यूशंस प्राइवेट लिमिटेड है, जो पहले 'सुकून रेजीडेंसी' प्रोजेक्ट पर भी काम कर चुकी है। सूत्रों के मुताबिक, इस प्रोजेक्ट में [मुस्लिम समुदाय](#) के लिए खास स्कीम दी जा रही है। डाउन पेमेंट के बाद बाकी राशि बिना बैंक लोन के आसान किस्तों में बिल्टर को दी जा सकती है। बताया जा रहा है कि 'सुकून रेजीडेंसी' के 78 फ्लैट्स में से 72 और 'सुकून एंपायर' की 12 बुकिंग्स में से सभी मुस्लिम समुदाय के लोगों ने की हैं। हालांकि, कंपनी ने अभी तक इस विवाद पर कोई आधिकारिक बयान नहीं दिया है।

प्रोजेक्ट के प्रमोशनल कंटेंट पर भी विवाद

प्रमोशन वीडियो में एक महिला हिजाब पहने नजर आती है, जो प्रोजेक्ट को मुस्लिम परिवारों के लिए सुरक्षित जगह बताती है। हालांकि, वीडियो और संबंधित सोशल मीडिया प्रोफाइल (जैसे इंस्टाग्राम) विवाद बढ़ने के

बाद हटा दिए गए हैं। एनएचआरसी की नजर में यह मामला गंभीर है और महाराष्ट्र सरकार की प्रतिक्रिया इसका भविष्य तय करेगी। इस बीच, राजनीतिक और सामाजिक बहस तेज हो गई है, जिसमें सभी पक्ष अपने-अपने तर्क दे रहे हैं। क्या यह प्रोजेक्ट रुक जाएगा या इसे नए सिरे से पेश किया जाएगा, यह आने वाले दिनों में साफ होगा।

सोशल मीडिया पर तेज हुई सियासत

सोशल मीडिया पर इस प्रोजेक्ट को लेकर अलग-अलग राय देखने को मिल रही है। शिवसेना (शिंदे गुट) नेता संजय निरुपम ने इसे 'हाउसिंग जिहाद' करार दिया है, जबकि कुछ लोग इसे धार्मिक भेदभाव के खिलाफ कदम बता रहे हैं। राजनीतिक दलों ने भी तीखी प्रतिक्रिया दी है। एनसीपी (शरद पवार गुट) के रोहित पवार ने कहा, 'यह देश हर समुदाय और धर्म का है। धर्म के आधार पर विज्ञापन देना संविधान का उल्लंघन है और इसे रोका जाना चाहिए।' वहीं, बीजेपी विधायक अतुल भातखलकर ने मुख्यमंत्री देवेंद्र फडणवीस को पत्र लिखकर ऐसे विज्ञापनों पर तत्काल रोक और कड़ी कार्रवाई की मांग की। उन्होंने इसे समाज में वैमनस्य और 'जमीन जिहाद' को बढ़ावा देने वाला बताया।

Mid-day Hindi

## मुंबई में 'गजवा-ए-हिंद की साजिश', हलाल टाउनशिप परियोजना पर विवाद

<https://hindi.mid-day.com/mumbai/mumbai-news/article/ghazwa-e-hind-conspiracy-in-mumbai-controversy-over-halal-township-project-11489>

Updated on: 05 September, 2025 08:15 PM IST | Mumbai

Hindi Mid-day Online Correspondent | hmddigital@mid-day.com

100 किलोमीटर दूर कर्जत के पास नेरल में प्रस्तावित 'हलाल लाइफस्टाइल टाउनशिप' परियोजना को लेकर एक बड़ा विवाद है।

'हलाल लाइफस्टाइल टाउनशिप' परियोजना ने सामाजिक स्तर पर भी तीखी बहस छेड़ दी है। कुछ लोगों का मानना है कि यह टाउनशिप धार्मिक आधार पर सांप्रदायिक भेदभाव को बढ़ावा देती है, जो संवैधानिक मूल्यों के विरुद्ध है। मुंबई से लगभग 100 किलोमीटर दूर कर्जत के पास नेरल में प्रस्तावित 'हलाल लाइफस्टाइल टाउनशिप' परियोजना को लेकर एक बड़ा विवाद छिड़ गया है। इस रियल एस्टेट परियोजना का प्रचार वीडियो सोशल मीडिया पर वायरल होने के बाद, राजनीतिक और सामाजिक समूहों ने इस पर कड़ी प्रतिक्रिया व्यक्त की है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मामले को गंभीरता से लेते हुए महाराष्ट्र सरकार को नोटिस जारी कर दो सप्ताह के भीतर जाँच रिपोर्ट प्रस्तुत करने का निर्देश दिया है।

वायरल प्रचार वीडियो में हिजाब पहने एक महिला दिखाई दे रही है, जो टाउनशिप में 'समान विचारधारा वाले परिवारों' के लिए 'ईमानदार सामुदायिक जीवन' और 'हलाल वातावरण' में बच्चों के सुरक्षित पालन-पोषण का वादा करती है। सोशल मीडिया पर वायरल वीडियो में प्रार्थना और सामुदायिक समारोहों के लिए सुविधाओं का भी उल्लेख है, जो पैदल दूरी पर उपलब्ध होंगी। राष्ट्रीय बाल अधिकार संरक्षण आयोग (एनसीपीसीआर) के अध्यक्ष प्रियांक कानूनगो ने सोशल मीडिया पर इस प्रचार को साझा करते हुए इसे 'राष्ट्र के भीतर राष्ट्र' घोषित किया और महाराष्ट्र सरकार को नोटिस जारी करने की मांग की।

शिवसेना (एकनाथ शिंदे गुट) के प्रवक्ता कृष्णा हेगड़े ने इस प्रचार वीडियो पर आपत्ति जताई और इसे वापस लेने तथा परियोजना की जाँच की माँग की। इस बीच, भाजपा प्रवक्ता अजीत चव्हाण ने इसे 'गजवा-ए-हिंद' की साजिश करार देते हुए कहा कि इस तरह की परियोजना मुंबई या महाराष्ट्र में स्वीकार्य नहीं है। उन्होंने इसे संविधान के लिए एक बड़ी चुनौती बताया और डेवलपर्स के खिलाफ सख्त कार्रवाई की माँग की।

राष्ट्रीय मानवाधिकार आयोग ने इस परियोजना को एक गंभीर मानवाधिकार मुद्दा बताते हुए इसे संविधान के समानता और गैर-भेदभाव के सिद्धांतों का उल्लंघन बताया है। एनएचआरसी ने महाराष्ट्र सरकार के मुख्य सचिव को एक नोटिस भेजकर यह स्पष्ट करने को कहा है कि महाराष्ट्र रियल एस्टेट नियामक प्राधिकरण (महारेरा) ने किन प्रावधानों के तहत इस परियोजना को लाइसेंस दिया है। आयोग ने दो सप्ताह के भीतर जाँच और कार्रवाई रिपोर्ट माँगी है।

प्रियांक कानूनगो ने अपने सोशल मीडिया पोस्ट में कहा, "यह कोई विज्ञापन नहीं, बल्कि ज़हर फैलाने का एक तरीका है। यह टाउनशिप सिर्फ एक धर्म विशेष के लिए बनाई जा रही है, जो भारत की संप्रभुता और एकता के लिए खतरा है।"

इस परियोजना ने सामाजिक स्तर पर भी तीखी बहस छेड़ दी है. कुछ लोगों का कहना है कि यह टाउनशिप धार्मिक आधार पर समुदायों के अलगाव को बढ़ावा देती है, जो संवैधानिक मूल्यों के खिलाफ़ है. वहीं, कुछ अन्य लोगों का तर्क है कि मुस्लिम समुदाय को अक्सर आवासीय सोसाइटियों में भेदभाव का सामना करना पड़ता है, जिसके जवाब में ऐसी परियोजनाएँ आ रही हैं.

The Lallantop

## मुंबई में 'हलाल लाइफस्टाइल टाउनशिप' प्रोजेक्ट पर विवाद, BJP ने 'गजवा-ए-हिंद' की कोशिश बताया

राष्ट्रीय मानवाधिकार आयोग ने भी Halal Lifestyle Township विवाद का संज्ञान लिया है और राज्य सरकार से रिपोर्ट मांगी है.

<https://www.thelallantop.com/india/post/halal-lifestyle-township-project-controversy-in-neral-near-mumbai>

रवि सुमन | ऋत्विक् भालेकर | 5 सितंबर 2025 (पब्लिशड: 10:35 AM IST)

मुंबई (Mumbai) से करीब 100 किलोमीटर दूर नेरल में, एक रियल एस्टेट प्रोजेक्ट के विज्ञापन पर राजनीतिक बहस तेज हो गई है. कई लोग इस बात पर आपत्ति जता रहे हैं कि इस प्रोजेक्ट को एक खास समुदाय के लिए, आवासीय कॉलोनी के रूप में विकसित किया जा रहा है. कथित रूप से इस प्रोजेक्ट के विज्ञापन में इसे 'हलाल लाइफस्टाइल टाउनशिप' के रूप में प्रचारित किया जा रहा है.

राष्ट्रीय बाल अधिकार संरक्षण आयोग (NCPCR) की अध्यक्ष प्रियंक कानूनगो ने इस विज्ञापन का वीडियो सोशल मीडिया पर शेयर किया, जो बाद में वायरल हो गया. इस वीडियो में हिजाब पहनी एक महिला टाउनशिप के बारे में बता रही हैं. वो कह रही हैं कि यहां समान विचारधारा वाले परिवारों के साथ 'असली सामुदायिक जीवन' मिलता है, बच्चे 'हलाल वातावरण' में सुरक्षित रूप से बढ़ रहे हैं और पैदल तय की जा सकने वाली दूरी पर प्रार्थना स्थल और सामुदायिक समारोह जैसी सुविधाएं हैं. वीडियो देखें-

प्रियंक कानूनगो ने सोशल मीडिया प्लेटफॉर्म एक्स पर इस वीडियो को शेयर करते हुए लिखा,

ये विज्ञापन नहीं विष व्यापन है. मुंबई के पास करजत इलाके में केवल मुसलमान मजहब वालों के लिए हलाल लाइफ स्टाइल वाली टाउनशिप बनाई जा रही है. ये Nation Within The Nation है, महाराष्ट्र सरकार को नोटिस किया जा रहा है.

प्रियंक कानूनगो का एक्स पोस्ट.

शिवसेना (एकनाथ शिंदे गुट) के प्रवक्ता कृष्णा हेगड़े ने विज्ञापन के पीछे की मंशा पर सवाल उठाते हुए आपत्ति जताई है. उन्होंने मांग की है कि इस विज्ञापन वीडियो को वापस लिया जाए. उन्होंने राज्य सरकार से इस प्रोजेक्ट की जांच कराने का आग्रह भी किया है.

भाजपा प्रवक्ता अजीत चव्हाण ने तो यहां तक कह दिया है कि ये 'गजवा-ए-हिंद' की कोशिश है. उन्होंने कहा कि ऐसे प्रोजेक्ट के लिए मुंबई या महाराष्ट्र में कोई जगह नहीं है. उन्होंने इसे संविधान के लिए चुनौती बताया और डेवलपर्स के खिलाफ कड़ी कार्रवाई की मांग की.

राष्ट्रीय मानवाधिकार आयोग ने भी मामले का संज्ञान लिया है और राज्य सरकार से रिपोर्ट मांगी है.

Republic Bharat

## मुंबई में मुस्लिमों के लिए सोसायटी, बुकिंग पर NO लोन ऑफर और ऐसे-ऐसे बड़े दावे... 'हलाला टाउनशिप प्रोजेक्ट' से गजबा ए हिंद की साजिश!

क्या क्या आपने कभी सोचा या सुना है कि कोई बिल्डर विशेष समुदाय के लिए टाउनशिप डेवलप कर रहा है? नहीं सुना होगा लेकिन अब जो बताने जा रहे हैं उसे जानकर हैरान रह जाएंगे।

<https://www.republicbharat.com/india/mumbai-only-muslims-society-halala-lifestyle-township-project-advertisement-video-controversy-know-full-detail>

भारत , 3 min read

Reported by: Ankur Shrivastava

What is Halala Lifestyle Township: क्या आपने कभी सोचा या सुना है कि कोई बिल्डर विशेष समुदाय के लिए टाउनशिप डेवलप कर रहा है? नहीं सुना होगा लेकिन अब जो बताने जा रहे हैं उसे जानकर हैरान रह जाएंगे। मुंबई से लगभग 100 किलोमीटर दूर करजत के नजदीक नेरल में 'हलाल लाइफस्टाइल टाउनशिप' बनाया जा रहा है। हालांकि अब ये प्रोजेक्ट विवादों में आ गया है।

इस रियल एस्टेट प्रोजेक्ट का एक प्रचार वीडियो सोशल मीडिया पर वायरल होने के बाद राजनीतिक और सामाजिक हलकों में तीखी प्रतिक्रियाएं सामने आई हैं। राष्ट्रीय मानवाधिकार आयोग (NHRC) ने इस मामले को गंभीर मानते हुए महाराष्ट्र सरकार को नोटिस जारी कर दो सप्ताह के भीतर जांच रिपोर्ट सौंपने का निर्देश दिया है।

सोसायटी में बच्चों को हलाला माहौल देने का दावा

करजत में जिस हलाल स्पेशल सोसाइटी का निर्माण किया जा रहा है। वह वर्ल्ड क्लास सुविधाओं से लैस होगी। इसके विज्ञापन में मुस्लिमों को नमाज पढ़ते हुए दिखाया गया है। वायरल प्रचार वीडियो में एक महिला हिजाब पहने हुए दिखाई देती है, जो टाउनशिप को "समान विचारधारा वाले परिवारों" के लिए एक "प्रामाणिक सामुदायिक जीवन" और "हलाल पर्यावरण" में बच्चों की सुरक्षित परवरिश का वादा करती है।

वीडियो में नमाज स्थल और सामुदायिक सभाओं के लिए सुविधाओं का भी जिक्र है, जो पैदल दूरी पर ही उपलब्ध होंगी। इस प्रचार को राष्ट्रीय बाल अधिकार संरक्षण आयोग (NCPCR) के अध्यक्ष प्रियांक कानूनगो ने सोशल मीडिया पर शेयर करते हुए इसे "राष्ट्र के भीतर राष्ट्र" करार दिया और महाराष्ट्र सरकार को नोटिस जारी करने की बात कही।

प्रचार वाले VIDEO में क्या-क्या कहा गया

वीडियो में कहा गया है: "जब सोसाइटी में अपने प्रिंसिपल्स कॉम्प्रोमाइज करने पड़ें तो सही नहीं है। Sukoon Empire में रीडिस्कवर करें ऑथेंटिक कम्युनिटी लिविंग। यहां लाइक-माइंडेड फैमिलीज रहेंगी, बच्चे हलाल एनवायरनमेंट में सुरक्षित बड़े होंगे। बुजुर्गों को सम्मान और देखभाल मिलेगी। प्रेयर प्लेसेस और कम्युनिटी गैदरिंग वॉकिंग डिस्टेंस पर होंगे। यह निवेश न सिर्फ आपकी फैमिली बल्कि आपके भविष्य को भी सुरक्षित करेगा।"

मुस्लिम समुदाय के लिए दी जा रही खास स्कीम

'सुकून एंपायर' को डेवलप कर रही कंपनी रिफा स्ट्रक्चरल सॉल्यूशंस प्राइवेट लिमिटेड है, जो पहले 'सुकून रेजीडेंसी' प्रोजेक्ट पर भी काम कर चुकी है। सूत्रों के मुताबिक, इस प्रोजेक्ट में मुस्लिम समुदाय के लिए खास स्कीम दी जा रही है। डाउन पेमेंट के बाद बाकी राशि बिना बैंक लोन के आसान किस्तों में बिल्डर को दी जा सकती है। बताया जा रहा है कि 'सुकून रेजीडेंसी' के 78 फ्लैट्स में से 72 और 'सुकून एंपायर' की 12 बुकिंग्स में से सभी मुस्लिम समुदाय के लोगों ने की हैं। हालांकि, कंपनी ने अभी तक इस विवाद पर कोई आधिकारिक बयान नहीं दिया है।



Navarashtra

### **Explainer: हलाल घरे किंवा हलाल वसाहती म्हणजे काय, भारतात का उफाळलाय वाद?**

हलाल जीवनशैली गृहनिर्माण प्रकल्प सुरू झाले आहेत. मलेशियामध्ये मलेशिया हलाल पार्क आणि शाह आलम परिसरात अशा वसाहती बांधल्या गेल्या आहेत.

<https://www.navarashtra.com/special-coverage/explainer-what-are-halal-houses-or-halal-colonies-why-is-there-a-controversy-in-india-980599.html/amp>

By अनुराधा धावडे | Updated On: Sep 05, 2025 | 04:31 PM

मुंबईजवळील कर्जत नायल परिसरात हलाल लाइफस्टाइल टाउनशिप

भाजप, शिंदे गटासह हिंदुत्ववादी संघटना आक्रमक

हलाल म्हणजे इस्लाममध्ये कायदेशीर, स्वीकार्य आणि कायदेशीर मानले जाणारे

Halal Township Near Mumbai : अलिकडेच मुंबईजवळील कर्जत नायल परिसरात एक नवीन रिल इस्टेट प्रकल्प समोर आला आहे, जो बिल्डर “हलाल लाइफस्टाइल टाउनशिप” किंवा “हलाल अपार्टमेंट” म्हणून विक्रीसाठी प्रसिद्ध करण्यात आला आहे. या सोसायटीच्या जाहिरातीत स्पष्टपणे म्हटले आहे की ते फक्त मुस्लिम समुदायासाठी घरे आणि समुदाय-आधारित सुविधा पुरवण्यात येणार आहेत. हे प्रकरण उघडकीस आल्यानंतर त्यावरून वाद निर्माण झाला.

विरोधकांनी याला धार्मिक आधारावर भेदभाव आणि समाजात फूट पाडण्याचा प्रयत्न असल्याची टीका केली आहे. राष्ट्रीय मानवाधिकार आयोगाने (एनएचआरसी) याची दखल घेतली असून या वादाचे मुख्य कारण म्हणजे हलाल कॉलनी किंवा हलाल अपार्टमेंट हे संविधानाच्या समानतेच्या आणि भेदभाव न करण्याच्या तत्वांच्या विरुद्ध असल्याचेही म्हटले आहे.

मुंबईजवळ केवळ मुस्लिमांसाठी ‘हलाल टाउनशिप’, NHRC ने महाराष्ट्र सरकारकडून मागितले उत्तर, फुटणार नव्या वादाला तोंड!

उपमुख्यमंत्री एकनाथ शिंदे यांच्या शिवसेनेचे प्रवक्ते कृष्णा हेगडे यांनी जाहिरातीच्या हेतूवर प्रश्नचिन्ह उपस्थित करत ती जाहीरात मागे घेण्याची मागणी केली आहे. भाजप आणि इतर राजकीय पक्षांनीही या प्रकल्पावर टीका केली. याशिवाय मानवाधिकार संरक्षण कायदा, १९९३ च्या कलम १२ अंतर्गत NHRC ने महाराष्ट्र सरकारच्या मुख्य सचिवांना नोटीस पाठवण्यात आली असून हा प्रकल्प कोणत्या कायदेशीर आधारावर मंजूर करण्यात आला याचा अहवाल दोन आठवड्यात सादर करण्यात यावा, असे आदेशही दिले आहेत. भारतात आतापर्यंत हलाल वसाहत नाही, परंतु काही मुस्लिम देशांमध्ये या संकल्पनेवर वसाहती बांधण्यात आल्या आहेत. मग “हलाल घर” किंवा “हलाल कॉलनी” चा अर्थ असाही प्रश्न अनेकदा पडतो.

हलाल म्हणजे काय?

हलाल हा एक अरबी शब्द असून, याचा अर्थ “परवानगीयोग्य”, “कायदेशीर” किंवा “धर्मशास्त्रानुसार योग्य” असा होतो. इस्लाम धर्मात हलाल म्हणजे अशा गोष्टी, कृत्ये किंवा अन्नपदार्थ, जे शरियत (इस्लामिक कायदा) आणि धार्मिक मार्गदर्शनानुसार वापरणे, करणे किंवा सेवन करणे अनुमत आहे. हलाल संकल्पना केवळ

अन्नापुरती मर्यादित नसून ती आर्थिक व्यवहार, कपडे, औषधे आणि जीवनशैलीशी संबंधित असते. हलाल मांस म्हणजे इस्लामिक पद्धतीने, विशिष्ट धार्मिक विधीनुसार वध केलेल्या प्राण्याचे मांस. ही पद्धत धार्मिक शुचिता आणि नियमांचे पालन करत अन्न तयार करण्यावर भर देते. इस्लाममध्ये हलाल गोष्टींचा अर्थ — खाणे, कमवणे किंवा वापरणे — हे सर्व काही धर्मसन्मत व नैतिकतेच्या चौकटीत असावे, असा असतो. त्यामुळे “हलाल” ही संकल्पना इस्लामिक जीवनशैलीच्या केंद्रस्थानी आहे.

हलाल घर किंवा हलाल कॉलनी म्हणजे काय?

हलाल घर किंवा हलाल कॉलनी म्हणजे असे निवासी प्रकल्प किंवा वसाहती, जे मुस्लिम समुदायाच्या धार्मिक गरजा आणि हलाल जीवनशैली लक्षात घेऊन नियोजित व उभारले गेलेले असतात. या वसाहतींचा मुख्य उद्देश म्हणजे मुस्लीम कुटुंबांना असे वातावरण उपलब्ध करून देणे जिथे त्यांना इस्लामिक नियम, अन्न, प्रार्थना आणि धार्मिक परंपरा पाळण्यात कोणतीही अडचण येणार नाही.

अशा वसाहतींमध्ये सहसा मशिदी, इस्लामिक शाळा किंवा मदरसे, हलाल प्रमाणित अन्नाची उपलब्धता, पुरुष व महिलांसाठी स्वतंत्र सार्वजनिक सुविधा, अल्कोहोल व इतर निषिद्ध गोष्टींवर बंदी, इत्यादी सुविधा असतात. या प्रकल्पांमध्ये प्राधान्याने तेच लोक वास्तव्यास येतात जे इस्लामिक जीवनशैलीचे पालन करतात. त्यामुळे अशा वसाहतींना अनेकदा “हलाल जीवनशैली टाउनशिप” असेही संबोधले जाते.

जगात कुठे हलाल गृहनिर्माण किंवा “हलाल कॉलनी” आहेत?

मुस्लिम बहुल देश आणि पाश्चिमात्य देशांतील मुस्लिम समुदायांमध्ये “हलाल जीवनशैली गृहनिर्माण” संकल्पना आकार घेत आहे.

मलेशिया आणि इंडोनेशिया : हलाल जीवनशैली गृहनिर्माण प्रकल्प सुरू झाले आहेत. मलेशियामध्ये मलेशिया हलाल पार्क आणि शाह आलम परिसरात अशा वसाहती बांधल्या गेल्या आहेत. यात हलाल प्रमाणित फूड कोर्ट, मशिदी आणि इस्लामिक बँकिंग सुविधा असतात.

आखाती देश : संयुक्त अरब अमिराती व इतर आखाती देशांत शरिया-अनुपालन गृहनिर्माण किंवा इस्लामिक टाउनशिप प्रकल्प आहेत. या ठिकाणी दारू, डुकराचे मांस, नाइट क्लब आदी गोष्टींना परवानगी नसते.

पाश्चिमात्य देश : ब्रिटन, कॅनडा, ऑस्ट्रेलिया यांसारख्या देशांमध्ये स्थलांतरित मुस्लिम समाजाने हलाल जीवनशैली गृहनिर्माण संस्थांची मागणी केली आहे. येथे लहान वसाहती किंवा सोसायट्या उभ्या राहिल्या आहेत, ज्यात हलाल अन्न, महिलांसाठी स्वतंत्र जिम-पूल सुविधा आणि इस्लामिक नियमांनुसार डिझाइन केलेली घरे आहेत. ब्रिटनमध्ये बर्मिंगहॅम आणि ईस्ट लंडनमध्ये अशा गृहनिर्माण सहकारी संस्था आहेत.

युरोपातील उदाहरणे : जर्मनीतील कोलोन, नेदरलँड्समधील रॉटरडॅम, तसेच फ्रान्सच्या काही उपनगरांमध्ये मुस्लिम समुदाय-आधारित प्रकल्प झाले आहेत. हे बहुतेकदा इस्लामिक गृहनिर्माण सहकारी संस्था किंवा शरिया-अनुपालन कर्ज योजनेच्या स्वरूपात असतात, ज्यामुळे व्याज न देता घर खरेदी करता येते. तथापि, युरोपमध्ये संवैधानिक निर्बंधांमुळे “फक्त मुस्लिमांसाठी कॉलनी” औपचारिकरित्या मान्य नाही. महत्वाचे म्हणजे युरोप व अमेरिकेत फक्त मुस्लिमांसाठी अपार्टमेंट विकणे/खरेदी करणे बेकायदेशीर आहे, कारण त्यांच्या संविधानात धर्म/जातीवर आधारित भेदभाव मान्य नाही.

## MP Breaking News

### **‘हलाल लाइफस्टाइल टाउनशिप’ विवाद पर NHRC की दखल, महाराष्ट्र सरकार से रिपोर्ट तलब**

मुंबई से लगभग 100 किलोमीटर दूर नेरल में प्रस्तावित एक रियल एस्टेट प्रोजेक्ट ने बड़ा राजनीतिक और सामाजिक विवाद खड़ा कर दिया है। इस प्रोजेक्ट को ‘हलाल लाइफस्टाइल टाउनशिप’ के नाम से प्रचारित किया जा रहा था।

<https://mpbreakingnews.in/maharashtra/halal-township-nhrc-maharashtra-politics-real-estate-controversy>

Neha Sharma

Published on -September 6, 2025

मुंबई से लगभग 100 किलोमीटर दूर नेरल में प्रस्तावित एक रियल एस्टेट प्रोजेक्ट ने बड़ा राजनीतिक और सामाजिक विवाद खड़ा कर दिया है। इस प्रोजेक्ट को ‘हलाल लाइफस्टाइल टाउनशिप’ के नाम से प्रचारित किया जा रहा था। जैसे ही इसका विज्ञापन सोशल मीडिया पर वायरल हुआ, इसे धार्मिक आधार पर विभाजनकारी करार दिया गया। विवाद गहराने के बाद अब राष्ट्रीय मानवाधिकार आयोग (NHRC) ने हस्तक्षेप करते हुए महाराष्ट्र सरकार से विस्तृत रिपोर्ट मांगी है। आयोग का कहना है कि मामले में यह स्पष्ट होना चाहिए कि क्या प्रचार संविधान के प्रावधानों और धर्मनिरपेक्षता की भावना के खिलाफ है।

इस विवाद की शुरुआत तब हुई जब पूर्व राष्ट्रीय बाल अधिकार संरक्षण आयोग (NCPCR) अध्यक्ष प्रियंक कानूनगो ने प्रोजेक्ट का एक वीडियो अपने एक्स (X) अकाउंट पर साझा किया। वीडियो में हिजाब पहनी एक महिला कहती है कि जब सोसायटी में अपने सिद्धांतों से समझौता करना पड़े तो सही नहीं है। वह कहती है कि ‘Sukoon Empire’ में लोग समान विचारधारा वाले परिवारों के साथ रहेंगे, बच्चे हलाल वातावरण में सुरक्षित बड़े होंगे और बुजुर्गों को सम्मान मिलेगा। साथ ही, प्रेयर प्लेसेस और कम्युनिटी गैदरिंग की सुविधाएं वॉकिंग डिस्टेंस पर होंगी। इस पर कानूनगो ने तीखी प्रतिक्रिया देते हुए लिखा – “यह विज्ञापन नहीं, विष-व्यापन है। यह ‘नेशन विदिन द नेशन’ बनाने की कोशिश है।”

### राजनीतिक दलों का बवाल

विज्ञापन वायरल होने के बाद राजनीतिक दलों ने इस पर कड़ी आपत्ति जताई। शिवसेना (एकनाथ शिंदे गुट) के प्रवक्ता कृष्णा हेजे ने इसे तुरंत वापस लेने की मांग की और सवाल किया कि क्या यह संविधान में दी गई समानता और धर्मनिरपेक्षता की भावना का उल्लंघन नहीं है। वहीं, भाजपा ने इसे और बड़ा मुद्दा बना दिया। भाजपा प्रवक्ता अजीत चव्हाण ने आरोप लगाया कि यह प्रोजेक्ट ‘गजवा-ए-हिंद’ जैसी मानसिकता का हिस्सा है। उन्होंने कहा कि बहुधार्मिक समाज में इस तरह की परियोजनाएं अस्वीकार्य हैं और डेवलपर्स पर सख्त कार्रवाई की जानी चाहिए।

### NHRC की दखल और बड़ा सवाल

बढ़ते विवाद को देखते हुए NHRC ने महाराष्ट्र सरकार से औपचारिक रिपोर्ट मांगी है। आयोग ने राज्य सरकार से पूछा है कि क्या यह प्रोजेक्ट सचमुच सांप्रदायिक आधार पर प्रचारित किया गया है और इसमें कौन से कानूनी प्रावधानों का उल्लंघन हुआ है। इसके बाद मामला केवल राजनीतिक नहीं, बल्कि कानूनी

और प्रशासनिक स्तर पर भी गंभीरता से लिया जाने लगा है। यह विवाद अब रियल एस्टेट सेक्टर की मार्केटिंग रणनीतियों पर भी बड़ा सवाल खड़ा कर रहा है। आमतौर पर डेवलपर्स जिम, गार्डन, क्लबहाउस जैसी सुविधाओं को प्रचारित करते हैं, लेकिन धार्मिक पहचान आधारित कम्युनिटी लिविंग को बढ़ावा देना समाज में अलगाव की प्रवृत्ति को जन्म दे सकता है।

अब आगे क्या?

फिलहाल महाराष्ट्र सरकार पर दोहरा दबाव है। एक तरफ राजनीतिक दल कार्रवाई की मांग कर रहे हैं, तो दूसरी ओर NHRC ने कानूनी रिपोर्ट मांगी है। सरकार को यह तय करना होगा कि इस प्रोजेक्ट और इसके प्रचार को किस कानूनी दायरे में जांचा जाए। विशेषज्ञ मानते हैं कि यदि इस तरह की परियोजनाओं को प्रोत्साहन मिला तो यह धार्मिक आधार पर समाज में बंटवारे को बढ़ावा दे सकता है। आने वाले दिनों में यह मामला राज्य की राजनीति के साथ-साथ रियल एस्टेट सेक्टर के लिए भी अहम मुद्दा बनने वाला है।

NDTV.in

## हलाल बाहर निकाल देंगे... मुंबई के पास 'हलाल टाउनशिप' पर भड़के महाराष्ट्र के मंत्री

मंत्री चंद्रशेखर बावनकुले ने अजित पवार के महिला आईपीएस को फोन करने वाले विवाद पर कहा कि हमारे पास जब कोई कार्यकर्ता कोई काम लेकर आता है तो संबंधित अधिकारी को फोन किया जाता है, ताकि पता चले कि यह काम नियमों के तहत संभव है या नहीं.

<https://ndtv.in/maharashtra-news/revenue-minister-chandrashekhar-bawankule-reaction-on-halal-township-for-muslims-in-karjat-9221404/amp/1>

Reported by: Sanjay Tiwari | Edited by: श्वेता गुप्ता | महाराष्ट्र

सितंबर 05, 2025 13:22 pm IST

फटाफट पढ़ें

मुंबई के कर्जत में मुस्लिम समुदाय के लिए हलाल टाउनशिप बनाने को लेकर विवाद बढ़ रहा है.

महाराष्ट्र के मंत्री चंद्रशेखर बावनकुले ने ऐसे प्रोजेक्ट को महाराष्ट्र में नहीं चलने देने की चेतावनी दी है.

बावनकुले ने कहा, 'हम हलाल का हलाल निकालकर बाहर कर देंगे. ऐसा कोई प्रोजेक्ट महाराष्ट्र में नहीं चलेगा.'

मुंबई: मुंबई के सटे करजत में बनी हलाल टाउनशिप (Halal Township) को लेकर अब विवाद बढ़ता जा रहा है. नेशनल ह्यूमन राइट्स कमीशन (NHRC) ने महाराष्ट्र सरकार को इसे लेकर नोटिस तक जारी कर दिया है. यह टाउनशिप सिर्फ मुस्लिम समुदाय के लिए हलाल लाइफस्टाइल टाउनशिप के नाम से प्रमोट की जा रही है, जिस पर विवाद हो रहा है. महाराष्ट्र के राजस्व मंत्री चंद्रशेखर बावनकुले ने भी इस पर सवाल उठाया है. उन्होंने कहा कि महाराष्ट्र में यह हलाल टाउनशिप नहीं चलेगा. हम हलाल का हलाल निकालकर बाहर कर देंगे. ऐसा कोई प्रोजेक्ट महाराष्ट्र में नहीं चलेगा.

महिला IPS को कॉल करने पर क्या बोले बावनकुले?

बावनकुले ने अजित पवार के महिला आईपीएस को फोन करने वाले विवाद पर कहा कि हमारे पास जब कोई कार्यकर्ता कोई काम लेकर आते हैं तो हम तुरंत संबंधित अधिकारी को फोन लगाते हैं. जनता का काम होना चाहिए यही उद्देश्य होता है. लेकिन, सामने से अधिकारी ही उसपर बताता है कि यह काम नियमों के तहत संभव है या नहीं, या कोई कानूनी अड़चनें तो नहीं हैं. कार्यकर्ता तो यही कहता है कि उसका काम न्यायोचित है. लेकिन अधिकारी उसके विषय में कानूनी भूमिका बताते हैं. अजित पवार कभी भी किसी गलत काम के लिए फोन नहीं करेंगे. पता चला है कि इस मामले में वस्तुस्थिति कुछ और ही थी.

'हलाल टाउनशिप' पर क्या है विवाद?

बता दें कि ऑल इंडिया मुस्लिम जमात के राष्ट्रीय अध्यक्ष मौलाना शहाबुद्दीन रजवी बरेलवी ने भी मुंबई में बन रही टाउनशिप का नाम 'हलाल टाउनशिप' रखे जाने पर आपत्ति जताई है. उन्होंने बिल्डरों पर समाज में नफरत फैलाने का आरोप लगाते हुए कहा कि बिल्डर समाज को जोड़ने का नहीं बल्कि तोड़ने का काम

कर रहे हैं. उन्होंने कहा कि टाउनशिप का ऐसा नाम रखकर 'हलाल' शब्द का इस्तेमाल किया जा रहा है और एक अलग तरह से संदेश दिया जा रहा है. जो बिल्डर्स इसे बना रहे हैं, वह पूरे समाज में नफरत फैलाना चाहते हैं.

'हलाल टाउनशिप' पर NHRC गंभीर

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने भी इस मामले को गंभीरता से लिया है. एनएचआरसी के सदस्य प्रियंक कानूनगो ने विज्ञापन का वीडियो सोशल मीडिया प्लेटफॉर्म एक्स पर शेयर करते हुए लिखा, "यह विज्ञापन नहीं विष व्यापन है. मुंबई के पास कर्जत इलाके में केवल मुसलमान मजहब वालों के लिए हलाल लाइफस्टाइल वाली टाउनशिप बनाई जा रही है. यह 'नेशन विदिन द नेशन' (राष्ट्र के भीतर राष्ट्र) है. इस मामले में महाराष्ट्र सरकार को नोटिस किया जा रहा है.

Jansatta

**मुंबई के पास बनाया जा रहा सिर्फ मुसलमानों के लिए आवासीय परिसर? मानवाधिकार आयोग ने महाराष्ट्र सरकार से मांगा जवाब राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने बताया कि हमने महाराष्ट्र के मुख्य सचिव को नोटिस जारी किया है। यह मामला यहीं नहीं रुकेगा।**

<https://www.jansatta.com/national/maharashtra-muslim-only-township-near-mumbai-national-human-rights-commission-received-complaint/4126548/>

Written by न्यूज डेस्क | Edited by shruti srivastava मुंबई | Updated: September 5, 2025 13:43 IST

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो (Source- Twitter) महाराष्ट्र की राजधानी मुंबई में एक ऐसा आवासीय परिसर बनाने का विज्ञापन दिया जा रहा है जो सिर्फ मुस्लिम समुदाय के लिए होगा। इस विज्ञापन पर कुछ स्थानीय संगठनों ने आपत्ति जताई है। केंद्रीय मानवाधिकार आयोग ने भी इस पर स्वतः संज्ञान लेकर राज्य सरकार से जवाब मांगा है। मुंबई के पास सिर्फ मुसलमानों के लिए बसाई जा रही बस्ती पर, राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने कहा, “हमें सह्याद्री राइट्स फोरम एनजीओ से शिकायत मिली थी कि महाराष्ट्र के करजत इलाके में एक बस्ती विकसित की जा रही है जिसमें सिर्फ मुसलमानों के रहने के लिए सुविधाएं दी जा रही हैं। भारत में अगर छत्रपति शिवाजी महाराज के महाराष्ट्र में, मुसलमानों को हिंदुओं के साथ न रहने का डर दिखाकर और उन्हें अलग बस्तियां देकर मुसलमानों के लिए अलग बस्तियां बनाई जा रही हैं तो यह साफ तौर पर राष्ट्र के भीतर राष्ट्र के सिद्धांत के को दर्शाता है। हम ऐसा नहीं होने देंगे।”

मामले पर क्या बोले NHRC के सदस्य प्रियंक कानूनगो?

प्रियंक कानूनगो ने आगे कहा, “हमने महाराष्ट्र के मुख्य सचिव को नोटिस जारी किया है। यह मामला यहीं नहीं रुकेगा। आज आप दावा कर रहे हैं कि आपको ऐसे घर चाहिए जहां सिर्फ मुसलमान रहें। एक दिन फिर आप महाराष्ट्र में मुसलमानों के लिए अलग राज्य की मांग कर सकते हैं। यह एक गंभीर बीमारी है। हमने मुख्य सचिव से पूछा है कि ऐसी सोसाइटी बनाने की इजाजत कैसे मिली, इस पर हमें रिपोर्ट दीजिए।”

महाराष्ट्र सरकार को NHRC ने दिए कार्रवाई करने के निर्देश

प्रियंक कानूनगो कहते हैं कि ये विज्ञापन इस तरीके से किया जा रहा है कि मुसलमानों को असहिष्णुता का सामना करना पड़ रहा है और मुसलमान खुद को सुरक्षित करने के लिए अलग जगहों पर जाना चाहते हैं। ये ‘नेशन विद इन द नेशन’ के सिद्धांत जैसा है। हम एक बार इसी कारण से देश के टुकड़े बर्दाश्त कर चुके हैं। ये दोबारा नहीं होने दिया जाएगा। भारत संविधान के अनुसार सेक्युलर सिद्धांतों पर चलनेवाला राष्ट्र है इसलिए महाराष्ट्र सरकार को नोटिस जारी कर कार्रवाई करने के निर्देश दिए जा रहे हैं।

मुंबई के नजदीक जहां ये आवासीय परिसर प्रस्तावित है उसके आसपास रहनेवाले लोगों का भी कहना है कि नेरल ग्राम पंचायत के आसपास एक विशेष समुदाय के आवासीय परिसर का निर्माण करके वहां हिंदुओं की आबादी कम करने का प्रयास किया जा रहा है।

Hindustan

## **‘गजवा-ए-हिंद की साजिश’, मुंबई के पास हलाल टाउनशिप प्रोजेक्ट पर तीखा विवाद**

इस 'हलाल लाइफस्टाइल टाउनशिप' प्रोजेक्ट ने सामाजिक स्तर पर भी तीखी बहस छेड़ दी है। कुछ लोगों का कहना है कि यह टाउनशिप धार्मिक आधार पर सामुदायिक अलगाव को बढ़ावा देती है, जो संवैधानिक मूल्यों के खिलाफ है।

<https://www.livehindustan.com/maharashtra/what-is-halal-lifestyle-township-project-near-mumbai-row-erupts-nhrc-notice-201757036638705.html>

Amit Kumar लाइव हिन्दुस्तान, मुंबई Fri, 5 Sep 2025

मुंबई से लगभग 100 किलोमीटर दूर करजत के नजदीक नेरल में प्रस्तावित 'हलाल लाइफस्टाइल टाउनशिप' प्रोजेक्ट को लेकर बड़ा विवाद खड़ा हो गया है। इस रियल एस्टेट प्रोजेक्ट का एक प्रचार वीडियो सोशल मीडिया पर वायरल होने के बाद राजनीतिक और सामाजिक हलकों में तीखी प्रतिक्रियाएं सामने आई हैं। राष्ट्रीय मानवाधिकार आयोग (NHRC) ने इस मामले को गंभीर मानते हुए महाराष्ट्र सरकार को नोटिस जारी कर दो सप्ताह के भीतर जांच रिपोर्ट सौंपने का निर्देश दिया है।

विवाद का कारण?

वायरल प्रचार वीडियो में एक महिला हिजाब पहने हुए दिखाई देती है, जो टाउनशिप को "समान विचारधारा वाले परिवारों" के लिए एक "प्रामाणिक सामुदायिक जीवन" और "हलाल पर्यावरण" में बच्चों की सुरक्षित परवरिश का वादा करती है। वीडियो में नमाज स्थल और सामुदायिक सभाओं के लिए सुविधाओं का भी जिक्र है, जो पैदल दूरी पर ही उपलब्ध होंगी। इस प्रचार को राष्ट्रीय बाल अधिकार संरक्षण आयोग (NCPCR) के अध्यक्ष प्रियांक कानूनगो ने सोशल मीडिया पर शेयर करते हुए इसे "राष्ट्र के भीतर राष्ट्र" करार दिया और महाराष्ट्र सरकार को नोटिस जारी करने की बात कही।

राजनीतिक प्रतिक्रियाएं क्या हैं?

शिवसेना (एकनाथ शिंदे गुट) के प्रवक्ता कृष्णा हेगड़े ने इस प्रचार वीडियो पर आपत्ति जताते हुए इसे वापस लेने और प्रोजेक्ट की जांच की मांग की है। वहीं, बीजेपी प्रवक्ता अजित चव्हाण ने इसे "गजवा-ए-हिंद" की साजिश करार देते हुए कहा कि इस तरह के प्रोजेक्ट मुंबई या महाराष्ट्र में स्वीकार्य नहीं हैं। उन्होंने इसे संविधान के लिए चुनौती बताते हुए डेवलपर्स के खिलाफ सख्त कार्रवाई की मांग की।

NHRC का हस्तक्षेप

राष्ट्रीय मानवाधिकार आयोग ने इस प्रोजेक्ट को संविधान के समानता और भेदभाव-निषेध के सिद्धांतों का उल्लंघन मानते हुए इसे गंभीर मानवाधिकार मुद्दा बताया। NHRC ने महाराष्ट्र सरकार के मुख्य सचिव को नोटिस भेजकर यह स्पष्ट करने को कहा है कि महाराष्ट्र रियल एस्टेट रेगुलेटरी अथॉरिटी (MahaRERA) ने किन प्रावधानों के तहत इस प्रोजेक्ट को लाइसेंस दिया। आयोग ने दो सप्ताह में जांच और कार्रवाई की रिपोर्ट मांगी है।



प्रियंक कानूनगो ने अपने सोशल मीडिया पोस्ट में कहा, "यह विज्ञापन नहीं, विष-व्यापन है। यह टाउनशिप केवल एक धर्म विशेष के लिए बनाई जा रही है, जो भारत की संप्रभुता और एकता के लिए खतरा है।" इस प्रोजेक्ट ने सामाजिक स्तर पर भी तीखी बहस छेड़ दी है। कुछ लोगों का कहना है कि यह टाउनशिप धार्मिक आधार पर सामुदायिक अलगाव को बढ़ावा देती है, जो संवैधानिक मूल्यों के खिलाफ है। वहीं, कुछ अन्य ने तर्क दिया कि मुस्लिम समुदाय को अक्सर आवासीय सोसाइटीज में भेदभाव का सामना करना पड़ता है, जिसके जवाब में इस तरह के प्रोजेक्ट सामने आ रहे हैं।

Dainik Bhaskar

**राजनीति: 'हलाल टाउनशिप' प्रोजेक्ट पर भड़के मौलाना शहाबुद्दीन, कहा- समाज को तोड़ने का किया जा रहा काम।**

<https://www.bhaskarhindi.com/other/news-1182736>

5 सितंबर 2025

राजनीति: 'हलाल टाउनशिप' प्रोजेक्ट पर भड़के मौलाना शहाबुद्दीन, कहा- समाज को तोड़ने का किया जा रहा काम

ऑल इंडिया मुस्लिम जमात के राष्ट्रीय अध्यक्ष मौलाना शहाबुद्दीन रजवी बरेलवी ने मुंबई में बन रही टाउनशिप का नाम 'हलाल टाउनशिप' रखे जाने पर आपत्ति जताई है। उन्होंने बिल्डरों पर समाज में नफरत फैलाने का आरोप लगाया है। उन्होंने कहा कि बिल्डर समाज को जोड़ने का नहीं बल्कि तोड़ने का काम कर रहे हैं।

बरेली, 5 सितंबर (आईएनएस)। ऑल इंडिया मुस्लिम जमात के राष्ट्रीय अध्यक्ष मौलाना शहाबुद्दीन रजवी बरेलवी ने मुंबई में बन रही टाउनशिप का नाम 'हलाल टाउनशिप' रखे जाने पर आपत्ति जताई है। उन्होंने बिल्डरों पर समाज में नफरत फैलाने का आरोप लगाया है। उन्होंने कहा कि बिल्डर समाज को जोड़ने का नहीं बल्कि तोड़ने का काम कर रहे हैं।

ऑल इंडिया मुस्लिम जमात के राष्ट्रीय अध्यक्ष मौलाना शहाबुद्दीन रजवी बरेलवी ने शुक्रवार को आईएनएस से बातचीत में कहा, "मुंबई के पास कर्जत में एक ऐसी टाउनशिप बन रही है, जिसका नाम 'हलाल टाउनशिप' रखा गया है। इस तरह के नाम रखकर 'हलाल' शब्द का इस्तेमाल करके एक अलग तरह से संदेश दिया जा रहा है। जो बिल्डर्स इसे बना रहे हैं, वह पूरे समाज में नफरत फैलाना चाहते हैं। वह समाज को जोड़ने का नहीं बल्कि तोड़ने का काम कर रहे हैं।"

उन्होंने कहा, "मैं पूछता हूं कि 'हलाल टाउनशिप' या 'हराम टाउनशिप' या फिर हिंदू, मुस्लिम या 'जायज' और 'नाजायज' कॉलोनी जैसे नाम रखने का क्या मतलब है? यह सब वो नाम हैं जो शरियत से संबंधित मामलों में इस्तेमाल किए जाते हैं। इन नामों का टाउनशिप से कोई लेना देना नहीं है। वह लोग इस्लामिक शब्दों का इस्तेमाल करके इसका गलत मैसेज दे रहे हैं। मैं इन लोगों की निंदा करता हूं, क्योंकि ऐसे लोग समाज को तोड़ने का काम कर रहे हैं। मैं महाराष्ट्र के समाज से अपील करता हूं कि इन लोगों से होशियार रहें। इनका मकसद और मंशा सही नहीं है।"

मुंबई के कर्जत में प्रस्तावित 'हलाल लाइफस्टाइल टाउनशिप' का विज्ञापन सोशल मीडिया पर चर्चा का विषय बना हुआ है।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने भी इस मामले को गंभीरता से लिया है। एनएचआरसी के सदस्य प्रियंक कानूनगो ने विज्ञापन का वीडियो सोशल मीडिया प्लेटफॉर्म एक्स पर शेयर करते हुए लिखा, "यह विज्ञापन नहीं विष व्यापन है। मुंबई के पास कर्जत इलाके में केवल मुसलमान मजहब वालों के लिए हलाल लाइफस्टाइल वाली टाउनशिप बनाई जा रही है। यह 'नेशन विदिन द नेशन' (राष्ट्र के भीतर राष्ट्र) है। इस मामले में महाराष्ट्र सरकार को नोटिस किया जा रहा है।"

News18 Hindi

## **Explainer: क्या होते हैं हलाल घर या हलाल कॉलोनी, भारत में इसे लेकर क्यों विवाद**

<https://hindi.news18.com/news/knowledge/who-are-those-particularly-vulnerable-tribal-groups-whom-government-will-count-separately-in-census-ws-kl-9588512.html>

Author: Sanjay Srivastava

Last Updated: September 05, 2025, 15:20 IST | News18

महाराष्ट्र में हलाल लाइफस्टाइल टाउनशिप बनाने की बात सामने आने के बाद विवाद हो गया है, क्योंकि भारत जैसे देश में ऐसे प्रोजेक्ट संविधान का उल्लंघन हैं। जानते हैं क्या होते हैं हलाल घर

हाल ही में महाराष्ट्र के करजत (नैरल, मुंबई के करीब) क्षेत्र में एक नया रियल एस्टेट प्रोजेक्ट सामने आया है, जिसे बिल्डर “हलाल लाइफस्टाइल टाउनशिप” या “हलाल अपार्टमेंट” के रूप में बेचने के लिए प्रचारित कर रहा है। इस सोसायटी का विज्ञापन स्पष्ट रूप से कहता है कि यह केवल मुस्लिम समुदाय के लिए हाउसिंग और समुदाय आधारित सुविधाएं प्रदान करेगी। जैसे ही ये बात सामने आई, तो इस पर विवाद हो गया।

विरोधियों ने इसे धार्मिक आधार पर भेदभाव और समाज में विभाजन बढ़ाने की कोशिश बताया। राष्ट्रीय मानवाधिकार आयोग (NHRC) ने इस पर संज्ञान लिया है। दरअसल विवाद की मुख्य वजह ये भी है कि हलाल कॉलोनी या हलाल अपार्टमेंट संविधान के समानता और भेदभाव न करने के सिद्धांतों के खिलाफ है।

महाराष्ट्र में शिवसेना (एकनाथ शिंदे गुट) के प्रवक्ता क्रिष्णा हेगड़े ने विज्ञापन की मंशा पर सवाल उठाए। इसे वापस लेने की मांग की। बीजेपी और अन्य सियासी दलों ने भी इसकी आलोचना की। NHRC ने महाराष्ट्र सरकार के मुख्य सचिव को मानवाधिकार रक्षा कानून, 1993 की धारा 12 के तहत नोटिस भेजा है। दो सप्ताह में रिपोर्ट मांगी है कि इस प्रोजेक्ट को किन कानूनी आधारों पर मंजूरी दी गई। अब जानते हैं कि क्या होते हैं हलाल घर और हलाल कॉलोनी। हलाल नियम क्या होते हैं।

भारत में अब तक कोई हलाल कॉलोनी नहीं है लेकिन कुछ मुस्लिम देशों में इस कांसेप्ट पर जरूर कालोनियां बनाई गई हैं। तो जानते हैं कि “हलाल घर” या “हलाल कॉलोनी” का मतलब क्या है।

क्या है हलाल

हलाल एक अरबी शब्द है, जिसका अर्थ ‘अनुमेय’, ‘वैध’, या ‘जायज़’ होता है। इस्लाम धर्म में हलाल वो बातें, काम या खानपान को कहते हैं, जिन्हें धर्मशास्त्र या शरीयत के अनुसार करना, खाना या इस्तेमाल करना उचित और सही है। हलाल अर्थात् जिसे इस्लाम में जायज, स्वीकार्य और वैध माना गया हो -खाने, कमाने या इस्तेमाल करने में पूरी तरह धर्मसंगत हो।

हलाल का मतलब, जिसकी अनुमति इस्लाम धर्म में है, ये खानपान से लेकर वित्तीय लेनदेन, कपड़ों और दवाओं तक में ताल्लुक रखता है। हलाल शब्द सबसे ज़्यादा खाने-पीने के लिए इस्तेमाल होता है। हलाल मीट का मतलब ऐसे जानवर का मांस है जिसे इस्लामी रीति से ‘जायज’ तरीके से काटा गया हो।

हलाल केवल भोजन तक सीमित नहीं, बल्कि इस्लामी जीवनशैली, व्यापार, वित्त, यहां तक की व्यक्तिगत व्यवहार में भी लागू होता है.

हलाल घर या हलाल कॉलोनी क्या है

हलाल घर या हलाल कॉलोनी ऐसे रिहाइशी इलाकों या अपार्टमेंट प्रोजेक्ट होते हैं, जिन्हें खासतौर पर मुस्लिम समुदाय की धार्मिक जरूरतों और हलाल लाइफस्टाइल को ध्यान में रखकर डिज़ाइन किया जाता है.

हलाल घर या कॉलोनी का मकसद मुस्लिमों के लिए ऐसा वातावरण देना है जहां इस्लामी कानून, खानपान, और अन्य धार्मिक परंपराओं का पालन आसानी से किया जा सके.

इन कॉलोनियों या अपार्टमेंट्स में आमतौर पर मस्जिद, इस्लामिक स्कूल, हलाल प्रमाणित खानपान की व्यवस्थाएं, महिलाओं और पुरुषों के लिए अलग-अलग सुविधा केंद्र और शराब या अन्य इस्लाम में निषिद्ध चीजों पर प्रतिबंध जैसी व्यवस्थाएं हो सकती हैं. यहां केवल वही लोग घर खरीद सकते हैं जो इस्लाम धर्म के मुताबिक जीवन जीते हैं और धार्मिक मान्यताओं का पालन करते हैं. ऐसे प्रोजेक्ट्स को हलाल लाइफस्टाइल टाउनशिप भी कहा जाता है.

दुनिया में कहां हैं हलाल हाउसिंग या हलाल कॉलोनी

कुछ मुस्लिम बहुल देशों और पश्चिम में बसे मुस्लिम समुदायों ने इस कॉन्सेप्ट पर काम किया है. मलेशिया और इंडोनेशिया में “हलाल लाइफस्टाइल हाउसिंग” प्रोजेक्ट्स शुरू हुए हैं. मलेशिया में मलेशिया हलाल पार्क और शाह आलम के आसपास ऐसे हाउसिंग प्रोजेक्ट बने हैं, जिससमें हलाल सर्टिफाइड फूड कोर्ट, मस्जिदें और इस्लामी बैंकिंग सुविधाएं होती हैं.

संयुक्त अरब अमीरात और खाड़ी देशों में “शरिया-कंप्लायंट हाउसिंग” या “इस्लामिक रेजिडेंशियल टाउनशिप” के नाम से कुछ प्रोजेक्ट्स हैं, जिनमें शराब, सूअर का मांस, नाइट क्लब जैसी चीजें नहीं होतीं.

ब्रिटेन, कनाडा, ऑस्ट्रेलिया जैसे देशों में भी मुस्लिम प्रवासी समुदायों ने हलाल लाइफस्टाइल हाउसिंग सोसायटीज की डिमांड रखी है. ये छोटी-छोटी कॉलोनियों या सोसाइटी के रूप में सामने आई हैं, जिनमें हलाल फूड, अलग जिम-पूल सुविधाओं और इस्लामी नियमों के हिसाब से डिज़ाइन किया गया है. ब्रिटेन में कुछ जगहों पर मुस्लिमों ने हलाल हाउसिंग कॉऑपरेटिव बनाई हैं, जैसे बर्मिंघम और पूर्वी लंदन में.

जर्मनी के कोलोन, नीदरलैंड्स के रॉटरडैम, फ्रांस के कुछ उपनगर में मुस्लिमों के कम्युनिटी-बेस्ड प्रोजेक्ट्स बने हैं. ये अक्सर इस्लामिक हाउसिंग कॉऑपरेटिव्स या शरिया हाउसिंग फाइनैश स्कीम्स के रूप में सामने आते हैं. इनका मकसद ये होता है कि मुस्लिम परिवार ब्याज से बचकर घर खरीद सकें. हलाल नियमों के अनुसार रह सकें. हालांकि यूरोप में भी “हलाल कॉलोनी” जैसी अवधारणा संवैधानिक प्रतिबंधों के कारण संभव नहीं है.

हालांकि इन सभी जगहों पर “सिर्फ मुसलमानों के लिए अपार्टमेंट” जैसा औपचारिक मॉडल गैरक़ानूनी है, क्योंकि यूरोप और अमेरिकी संविधान धर्म/जाति के आधार पर किसी को मकान बेचने या न बेचने पर रोक लगाते हैं.

भारत में इस पर विवाद क्यों

भारत में “हलाल कॉलोनी” का मुद्दा इसलिए विवादित हो गया, क्योंकि – भारतीय संविधान के मुताबिक कोई भी कॉलोनी या हाउसिंग सोसाइटी सिर्फ धर्म या जाति के आधार पर नहीं बन सकती और ना ही उसमें इस आधार पर लोगों के आने जाने पर रोक लगाई जा सकती है। – अगर किसी कॉलोनी को “सिर्फ मुसलमानों” या “सिर्फ हिंदुओं” के लिए आरक्षित किया जाए, तो यह भेदभाव और आर्टिकल 14, 15, 19, 21 का उल्लंघन हो सकता है। – कुछ संगठन इसे “समांतर इस्लामी व्यवस्था” या गेटोइज़ेशन कह रहे हैं। – विरोधियों का कहना है कि यह रियल एस्टेट में धार्मिक ब्रांडिंग है, जो भारत जैसे बहुधर्मी देश में खतरनाक मिसाल बन सकती है।

मुसलमानों के लिए जीवन में क्या हैं हलाल नियम

1. खान-पान हलाल होगा, यानि गाय, बकरी, भेड़, ऊंट, मुर्गी, मछली इस्लामी तरीके से ज़बह की गई हों। सब्ज़ियां, फल, अनाज, दूध और उससे बनी चीज़ें हलाल मानी जाती हैं।

हराम क्या है – सूअर और उसके उत्पाद। शराब और नशीली चीज़ें। खून या खून से बनी चीज़ें। ऐसा जानवर जो जिबह किए बगैर खुद ही मर गया हो। कुछ दवाइयां, चॉकलेट, कैंडी, कॉस्मेटिक जिनमें अल्कोहल या जानवर से बने तत्व हों।

2. कपड़े और पहनावा – सादगी और शालीनता वाले कपड़े हलाल हैं। पुरुषों और महिलाओं के लिए कपड़ों में शरीर ढकना ज़रूरी। हराम क्या है – सोने के गहने और रेशमी कपड़े पुरुषों के लिए लेकिन महिलाओं को इसकी अनुमति है। बहुत भड़कीले, अश्लील या नग्नता प्रदर्शित करने वाले कपड़े।

3. कामकाज और कमाई – ईमानदारी से मेहनत करके कमाई चाहे व्यापार हो या नौकरी, खेती और कारोबार) हलाल है। इसी तरह इस्लामी बैंकिंग/ब्याज-रहित लेन-देन भी। हराम क्या – ब्याज लेना या देना।

– स्वच्छता बनाए रखना हलाल है।

– दिन में पांच वक्त की नमाज़

– रमज़ान में रोज़ा, ज़कात देना, हज करना (सक्षम होने पर)।

हलाल नियम मुसलमानों की पूरी ज़िंदगी को प्रभावित करते हैं -खाने, पहनावे, कमाई, रिश्तों और आदतों तक

Navbharat Times

## हलाल अपार्टमेंट में हिंदुओं की नो एंट्री, कैपस में सिर्फ मस्जिद, जान लीजिए लग्जरी सोसायटी के नियम-कानून

<https://navbharattimes.indiatimes.com/metro/mumbai/politics/mumbai-karijat-halal-lifestyle-apartment-society-solely-for-muslims-not-hindu-advertisement-sparked-controversy-know-about-amenities-price-nhrc/articleshow/123712751.cms>

Curated by: अचलेंद्र कटियार|नवभारतटाइम्स.कॉम•5 Sept 2025, 1:31 pm

Subscribe

Mumbai Muslim Township Row: मुंबई के पास सिर्फ मुस्लिमों के लिए टाउनशिप में हलाल अपार्टमेंट बनने के मामले ने तूल पकड़ लिया है, तो वहीं दूसरी तरफ इस धर्म विशेष से जुड़े प्रोजेक्ट का वीडियो भी वायरल हो रहा है। NHRC ने महाराष्ट्र सरकार को नोटिस भेजा है। इसके साथ इस प्रोजेक्ट की खूबियां भी चर्चा में आ गई हैं।

मुंबई के पास बन रही हलाल टाउनशिप को लेकर विवाद भड़का।

मुंबई : महाराष्ट्र में मुंबई के निकट सिर्फ मुसलमानों के लिए विशेष टाउनशिप प्रोजेक्ट को लेकर विवाद खड़ा हो गया है। हलाल अपार्टमेंट में हिंदुओं की एंट्री नहीं होगी। धर्म के आधार पर बिल्डिंग प्रोजेक्ट का विज्ञापन करने को लेकर मुंबई से लेकर दिल्ली से बवाल मचा हुआ। राष्ट्रीय मानवाधिकार आयोग (NHRC) ने इस पूरे मामले पर महाराष्ट्र सरकार के चीफ सेक्रेटरी को नोटिस जारी करके दो हफ्ते में जवाब देने को कहा है। सुकून इंपायर की इस बहुमंजिला प्रोजेक्ट बनने वाले अपार्टमेंट सिर्फ मुस्लिमों के लिए होंगे। ऐसा इस प्रोजेक्ट के विज्ञापन में कहा गया है। डेलवपर की तरफ से इस प्रोजेक्ट में जोड़ी जाने वाली सुविधाओं का भी बताया गया है।

जिस पर मचा बवाल कितनी है एक अपार्टमेंट की कीमत?

मुसलमानों के लिए स्पेशल हलाल सोसाइटी का यह प्रोजेक्ट ओसिस डेवलपर का है। इसमें बिल्डिंग में रहने के लिए शानदार अपार्टमेंट होंगे। इसके साथ इसके अंदर लग्जरी सुविधाएं भी होंगे। इनमें स्विमिंग पूल और बच्चों के विशेष प्ले ग्राउंड के साथ इबादत के लिए एक मस्जिद भी होगी। जहां पर मुस्लिम धर्म के लोग नमाज पढ़ सकेंगे। इस हलाल प्रोजेक्ट में इस्लाम धर्म का अनुपालन करने वाले लोग ही घर खरीद पाएंगे। सुकून इंपायर के इस प्रोजेक्ट का नाम हलाल लाइफस्टाइल होगा। इस प्रोजेक्टर को सुकून बिल्डर एंड डेवलपर द्वारा बनाया जाएगा। एक हलाल अपार्टमेंट की शुरुआती कीमत 1.16 करोड़ रखी गई है। बाकी अपार्टमेंट की फ्लोर के हिसाब से फाइनल कीमत तय होगी। विज्ञापन में बताया गया है कि अल्ट्रा स्पेसियस इस वेस्ट फेसिंग अपार्टमेंट का में 772 स्क्वायर फीट कारपेट एरिया होगा।

कब तक बनेंगे हलाल अपार्टमेंट?

मुंबई के पास रायगढ़ जिले में पड़ने वाले कर्जत में इस प्रोजेक्ट को लांच किया गया है। मुंबई से इसकी दूरी करीब 65 किलोमीटर है। इन अपार्टमेंट से मुंबई एक घंटे में पहुंचा जा सकेगा। यह प्रोजेक्ट पांच साल में

बनकर तैयार होगा। बिल्डर ने बुकिंग लांच करने के साथ इसे 2030 में पूरा करने का वादा किया है, लेकिन धर्म आधारित विज्ञापन के सामने आने के बाद विवाद खड़ा हो गया है। ऐसे में इस प्रोजेक्ट के शुरू होने से पहले ही खतरे के बादल मंडरा रहे हैं। मुंबई के पास हलाल सोसाइटी के निर्माण का हिंदू संगठनों ने भी विरोध शुरू कर दिया है। आने वाले दिनों में इस पर महाराष्ट्र में राजनीति और गरमा सकती है। धर्म आधारित विज्ञापन का बीजेपी, शिंदे की शिवसेना और शरद पवार की अगुवाई वाली एनसीपी के विधायक रोहित पवार ने विरोध किया है।

Aajkikhabar.com

## सुकून एंपायर विवाद: NHRC ने मांगा महाराष्ट्र सरकार से जवाब, उठे धार्मिक भेदभाव के सवाल

<https://aajkikhabar.com/national/sukun-empire-dispute-nhrc-seeks-response-from-maharashtra-government-questions-of-religious-discrimination-raised/>

नेशनल | 05/09/2025 by Admin K

मुंबई: महाराष्ट्र की राजधानी मुंबई से करीब 100 किलोमीटर दूर नेरल में बन रहा 'सुकून एंपायर' हाउसिंग प्रोजेक्ट इन दिनों विवादों के घेरे में है। इस प्रोजेक्ट का एक प्रमोशनल वीडियो सोशल मीडिया पर वायरल हुआ, जिसमें इसे 'हलाल लाइफस्टाइल टाउनशिप' के रूप में पेश किया गया। वीडियो में दावा किया गया कि यह प्रोजेक्ट खासतौर पर मुस्लिम समुदाय के लिए है, जहां परिवार अपने धार्मिक तौर-तरीकों से समझौता किए बिना रह सकेंगे और बच्चे 'हलाल माहौल' में बड़े होंगे।

### NHRC की सख्ती

इस वीडियो पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है। आयोग का कहना है कि इस तरह का प्रचार मानवाधिकार नियमों और रियल एस्टेट रेगुलेशन एंड डेवलपमेंट एक्ट (RERA) के दिशा-निर्देशों का उल्लंघन करता है। एनएचआरसी के सदस्य प्रियंक कानूनगो ने वीडियो साझा करते हुए इसे "नेशन विदिन द नेशन" करार दिया और महाराष्ट्र सरकार से जांच की मांग की। आयोग ने राज्य सरकार से दो हफ्ते के भीतर रिपोर्ट देने को कहा है।

### कंपनी और बुकिंग पैटर्न

'सुकून एंपायर' को रिफा स्ट्रक्चरल सॉल्यूशंस प्राइवेट लिमिटेड विकसित कर रही है, जिसने इससे पहले 'सुकून रेजीडेंसी' प्रोजेक्ट भी बनाया था। सूत्रों के अनुसार, कंपनी मुस्लिम समुदाय के लिए विशेष स्कीम पेश कर रही है, जिसमें डाउन पेमेंट के बाद शेष राशि आसान किस्तों में सीधे बिल्डर को दी जा सकती है, बैंक लोन की जरूरत नहीं होगी। जानकारी के मुताबिक, 'सुकून रेजीडेंसी' के 78 फ्लैट्स में से 72 और 'सुकून एंपायर' की अब तक की 12 बुकिंग्स सभी मुस्लिम ग्राहकों द्वारा की गई हैं। हालांकि, कंपनी ने विवाद पर अब तक कोई आधिकारिक प्रतिक्रिया नहीं दी है। विवाद बढ़ने के बाद प्रमोशन वीडियो और संबंधित सोशल मीडिया प्रोफाइल्स हटा दिए गए हैं।

### राजनीतिक घमासान

मामले ने राजनीतिक और सामाजिक बहस को तेज कर दिया है। शिवसेना (शिंदे गुट) के संजय निरुपम ने इसे "हाउसिंग जिहाद" कहा। एनसीपी (शरद पवार गुट) के रोहित पवार\* ने टिप्पणी की, "यह देश हर धर्म और समुदाय का है। धर्म के आधार पर विज्ञापन देना संविधान के खिलाफ है और इसे रोका जाना चाहिए। बीजेपी विधायक अतुल भातखलकर ने उपमुख्यमंत्री देवेंद्र फडणवीस को पत्र लिखकर ऐसे विज्ञापनों पर तत्काल रोक लगाने और कड़ी कार्रवाई की मांग की। उन्होंने इसे समाज में वैमनस्य फैलाने और "जमीन जिहाद" को बढ़ावा देने वाला बताया। अब निगाहें महाराष्ट्र सरकार की रिपोर्ट और कार्रवाई पर टिकी हैं। सवाल यह है कि क्या यह प्रोजेक्ट पूरी तरह रुक जाएगा या इसे नए सिरे से पेश किया जाएगा। आने वाले दिनों में स्थिति स्पष्ट होगी।



Krantri Odisha

## राष्ट्रीय मानवाधिकार आयोग, भारत ने महाराष्ट्र के पालघर जिले के विरार पूर्व क्षेत्र में एक इमारत ढहने की घटना में 17 लोगों की कथित मौत का स्वतः संज्ञान लिया

<https://krantiodishanews.in/post/13586>

September 5, 2025 | krantiodishanews

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें बताया गया है कि 27 अगस्त, 2025 को महाराष्ट्र के पालघर जिले के विरार पूर्व क्षेत्र में एक चार मंजिला अपार्टमेंट का एक हिस्सा ढहने से 17 लोगों की मौत हो गई और 8 अन्य घायल हो गए। बताया जा रहा है कि यह इमारत अनधिकृत थी और एक दशक से भी पहले बनी थी। हालांकि, निवासियों द्वारा नोटरीकृत दस्तावेजों के आधार पर इसे अधिकृत मानते हुए वसई-विरार सिटी म्युनिसिपल कॉरपोरेशन (VVCMC) को कर अदा किया जा रहा था।

आयोग ने यह अवलोकन किया है कि मीडिया रिपोर्ट की सामग्री, यदि सत्य है, तो यह मानव अधिकारों के गंभीर उल्लंघन का मामला है। अतः आयोग ने महाराष्ट्र के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर इस मामले पर विस्तृत रिपोर्ट दो सप्ताह के भीतर प्रस्तुत करने को कहा है।

28 अगस्त, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, वीवीसीएमसी के एक वरिष्ठ अधिकारी ने कहा है कि इमारत घटिया निर्माण सामग्री के इस्तेमाल के कारण ढह गई होगी। निवासियों को इमारत खाली करने के लिए तीन नोटिस भेजे गए थे, लेकिन सभी चेतावनियों को नज़रअंदाज़ कर दिया गया। बताया जा रहा है कि इमारत में लगभग 50 फ्लैट और आधा दर्जन दुकानें थीं; जिनमें से इमारत का पिछला हिस्सा, जिसमें लगभग 12 फ्लैट थे, ढह गया।

Tripura Star News

## **Transgender Persons Trained On Entrepreneurship Development Under Joint Efforts Of Department Of Social Justice And Empowerment And Ministry For Skill Development & Entrepreneurship.**

<https://www.tripurastarnews.com/transgender-persons-trained-on-entrepreneurship-development-under-joint-efforts-of-department-of-social-justice-and-empowerment-and-ministry-for-skill-development-entrepreneurship/>

tripurastarnews30 September 5, 2025 2 min read

New Delhi, Delhi, 4th of September, 2025 : The first 15 days Entrepreneurship Development Programme for transgender persons, under sponsorship of Department of Social Justice and Empowerment (DoSJE) and organized by National Institute of Entrepreneurship and Small Business Development (NIESBUD) was concluded today. A total of 25 transgender persons were trained on various aspects of entrepreneurship, inclusive of project planning and drafting, bank linkages, financial management of enterprise, financial support schemes of government etc. Ms Hena Usman, Joint Secretary, MSDE, Ms Latha Ganpathy, Joint Secretary, DoSJE, Dr Poonam Sinha, DG NIESBUD graced the function.

The trainees shared their experience of training and were very excited to play progressive and inclusive part to the economy of the country. Mr Dev and Ms Rashi Sahu two of the trainees registered on MSME portal as proprietor during the training itself. Mr Dev is into specialized somkefree fancy candle making business and Ms Sahu is into handicraft business.

Ms Latha Ganpathy, JS DoSJE suggested that they may then get their firms empanelled on GEM portal and the DoSJE will ask Corporations of DoSJE and to other Departments to give preference in buying their products for festive season and general purchases. She thanked Ms Rudrani Chhetri, Director Mitra Trust in supporting the Department for mobilizing the transgender candidates for training. She urged other Community Based Organizations (CBOs) to come up to mobilize the transgender candidates so that the community can take benefits of these free training programmes and setup their own enterprises. As more than 1700 transgender persons are yet to be trained on entrepreneurship, she ensured that CBOs/NGOs supporting the Department on efforts of transgender welfare activities will be duly recognized at appropriate platform.

Ms Hena Usman, JS MSDE promised that their Department will provide free stalls to showcase the work of transgender persons wherever the NIESBUD organizes the fairs, melas, exhibitions. She informed that free residential training can also be provided to transgender persons on solar energy, agri-preneurship etc.

Dr Poonam, DG NIESBUD informed that they will be providing handholding support to all of the trainees for next six months, will be connecting them to banks for project report preparation and availing loan for self employment and if required, NIESBUD will handhold the transgender persons beyond the said period upto their settlement.

The transgender trainees ensured that they will put all of their efforts along with their fellow community members to build bright future for themselves and a Viksit Bharat with the support of Government of India. Officials of DoSJE, MSDE, NIESBUD were present during the valedictory function.

SCC Online

### **NHRC seeks detailed report on reported rape and murder of 10-year-old girl by gardener in Patna**

The NHRC sought a detailed report by the Director General of Police, Bihar, and the District Magistrate, Patna, on the matter within two weeks, including compensation, if any, provided to the next of kin of the deceased victim.

<https://www.sconline.com/blog/post/2025/09/05/nhrc-suo-motu-cognizance-of-rape-murder-of-10-year-old-girl-by-gardener/>

Published on September 5, 2025 By Sonali Ahuja

National Human Rights Commission: On 03-09-2025, the National Human Rights Commission ('NHRC') took suo motu cognizance of the reported rape and murder of a 10-year-old girl by a gardener in Maner, Patna, Bihar.

As per the media report, on 26-08-2025, the victim had gone to collect wood when the perpetrator lured her with a guava to a room near the garden and committed the heinous crime. Noting that the victim was missing, the family reported the same, and her body was recovered two days later, hanging from a tree. Allegedly, the perpetrator hung the body on a tree to disguise the murder as suicide.

NHRC observed that if the media report was true, it raised serious concerns regarding human rights violations. Therefore, it issued notices to the Director General of Police, Bihar, and the District Magistrate, Patna, calling for a detailed report on the matter within two weeks, including compensation, if any, provided to the next of kin of the deceased victim.

Orissa Diary

**The National Human Rights Commission (NHRC), India today organised a day long National Conference on the 'Rights of Transgender Persons: Revamping Spaces, Reclaiming Voices' at India Habitat Centre in New Delhi.**

<https://orissadiary.com/the-national-human-rights-commission-nhrc-india-today-organised-a-day-long-national-conference-on-the-rights-of-transgender-persons-revamping-spaces-reclaiming-voices-at-india-h/>

By:Odisha Diary Bureau | Date: September 5, 2025

The National Human Rights Commission (NHRC), India today organised a day long National Conference on the 'Rights of Transgender Persons: Revamping Spaces, Reclaiming Voices' at India Habitat Centre in New Delhi. Chairperson, Justice Shri V. Ramasubramanian inaugurated in the presence of Shri Amit Yadav, Secretary, MoSJE, Shri Bharat Lal, Secretary General, NHRC, senior officers, representatives of key Ministries, experts, judicial and legal experts, policy makers, civil society organisations, UN agencies, law enforcement agencies, academicians and community leaders among various stakeholders.

Invoking Isavasya and Chandokya Upanishads, Justice Ramasubramanian said that India is a country where discourse on equality was taken to such great heights by the Upanishads that every unit of creation is God's manifestation. Therefore, he questioned how can some units of such creations be discriminated by others. He said that these are the pivotal questions around which the NHRC has organised this conference.

He said that if we have a look at the history of evolution of human rights in modern times, everything is in a binary. The mere change of terminology from 'men' to 'human beings' in the Universal Declaration of Human Rights (UDHR) in 1948 has not actually transformed our stereotypical thought processes and the society continues to think that men and women alone constitute the human race. There could be and there are human beings, who do not fit into this binary of men and women. This is something that the societies all over, are still grappling to accept. He said that the consequences of this is that Trans people experience wide spread discrimination and stigma in the health sector, schools, employment and housing as well as in accessing washrooms.

Justice Ramasubramanian said that fortunately, India is far ahead of several other countries in recognising the rights of Trans persons with the legislative, executive and the judiciary coming together to transform the philosophy of Upanishads into a Constitutional Theme and then to translate the same into a court order followed by a Parliamentary law in the shape of the Transgender Person (Protection of Rights Act, 2019). However, the constitutionality of Sections 4, 5, 6, 7, 12(3), 18(a) and 18(d) are currently under challenge before the Supreme Court of India. It is in this context that the NHRC is privileged to host this National Conference as a segment of our population estimated as per the 2011 census, to be around 4.88 lakh cannot be left out of the mainstream.

Before this, Shri Amit Yadav, Secretary, Ministry of Social Justice and Empowerment (MoSJE), in his special address said that in line with the guiding principles in Article 14, 15 and 16 of the Constitution, the Government is committed to ensure that nobody, including the Transgender persons, is discriminated against. The 2019 Act, enacted post Supreme Court orders, talks about every aspect of their welfare including health, education etc. We have to ensure that the provisions of this Act are translated into action. The setting up of National Council for Transgender Persons, SMILE scheme for Garima Grehs, National Portal for Transgender persons are some of the proactive measures taken by the government towards the welfare of Transgender persons. He said that the improvement and revision of guidelines based on feedback is always a work in progress. Based on the feedback, the Government in 2025 changed the guidelines for the Garima Grehs. For health care also the Government is issuing Transgender Ayush Cards and so far 50 cards have been issued. To expedite this process, he said that the transgender persons need to identify and register themselves on the National Portal. He said that the NHRC, SHRCs, others institutions and civil society can make an important contribution in building awareness about this.

Shri Yadav said that the Government has also started skill and vocational training for them to ensure their employment as per the 2019 Act provisions and the first batch of trained transgender persons is about to complete this training. The Government is also organising Rozgar melas for the Transgender persons. More partnership with private sector is needed for this purpose. The Government is further working on revising their welfare schemes and it is looking forward to suggestions and funds are not a challenge. Their grievance redressal mechanism will be strengthened in the coming months. He said that the MoSJE is also working with the Department of Education to sensitise children about the issues of Transgender persons and build awareness in an effort to collectively work towards their rights for equal opportunity, dignity and inclusivity. Such conferences and forums as organised by the NHRC, India are very important for this purpose.

Earlier, Shri Bharat Lal, Secretary General, NHRC said that human dignity is indivisible and the true measure of the society lies in how it treats its most marginalised and vulnerable communities. He highlighted that in ancient and medieval India, transgender persons were held in high esteem, without any discrimination. Unfortunately, Criminal Tribes Act, 1871 classified the community as a 'criminal tribe'. An enlightened India after independence, repealed the Criminal Tribes Act in 1952. Also Section 377 of the erstwhile IPC criminalised 'non hetero–normative sexual behaviour', which has become a part of our history.

He said that according to the 2011 Census, approximately 4.88 lakh individuals identified themselves as transgender persons. This is just 0.04% of India's population. Yet behind these numbers lies a stark reality: a literacy rate of only 56.07% among transgender persons, significantly lower than the national average; limited access to formal employment; and widespread barriers in accessing supportive, gender-affirming healthcare. He said that documentation too remains a major hurdle. Non-availability of

'gender identity certificates' continues to block access to welfare schemes, financial services and justice. He said that we must support Transgender children with care, not rejection; ensure dignity and care for elderly Transgender persons; make law enforcement protective allies, not threats; and open up employment opportunities to uphold dignity through independence.

However, Shri Lal also noted that in the last decade, tremendous progress has been made since 2012 the Ministry of Social Justice and Empowerment began working on Transgender issues. He emphasised that for the NHRC, protection and promotion of most vulnerable and marginalised sections of society and their dignity is the top most priority. In 2001-02, NHRC recommended review of Section 377 of then IPC and NDPS Act. In 2018, NHRC constituted Core Group on LGBT issues and the Transgender community has been the focus. In 2020, during Covid-19 pandemic, the Commission issued an Advisory protecting LGBTQ+ community. On 15th September, 2023, the Commission issued an Advisory for ensuring the welfare of Transgender persons. He said that in 2024-25, NHRC team visited 12 Garima Greh Shelters established in the first phase to gather ground level insights and develop evidence-based future course of actions. The findings have been compiled in the form of a report —Transgender Persons: Revamping Spaces, Reclaiming Voices – Insights from Garima Greh Shelters and Beyond. This report was released on the occasion.

Shri Samir Kumar, Joint Secretary, NHRC gave an overview of the Conference and Smt. Saidingpuii Chhakchhuak, Joint Secretary, NHRC delivered the vote of thanks in the inaugural session.

Based on the findings of the Commission's team, the report emphasises on strengthening of the Garima Greh initiative besides suggesting several key reforms. All states should activate Project Monitoring Committees (PMCs), with clear delegation of responsibilities to district officials and appointment of police focal points for transgender issues. Timely release of funds must be ensured, along with revised allocations for food and beneficiaries, context-specific financial models for urban and rural shelters and infrastructure support through one-time grants. Staffing structures should align with market standards, with rationalised roles to prevent overburdening. Shelter heads must be empowered to assist with transgender ID card issuance through simplified, privacy-sensitive processes. In healthcare, broader medical expenses should be covered, hospital partnerships established and the rollout of Ayushman Bharat TG Plus expedited, alongside stronger mental health and HIV/AIDS services.

The report also recommends employment and skill development, shelter stay should be extended for those pursuing education or exams, vocational training access expanded and shelters linked with job portals, while ensuring workplace protection under the POSH Act. Legal amendments are needed to support gender non-conforming minors, with the establishment of child care and elderly homes for Transgender persons, supported by NGOs. Greater transparency through updated data, strong monitoring and a dedicated

ministry desk is essential. These reforms can transform Garima Greh into a foundation for dignity, empowerment and inclusion.

Apart from the inaugural and valedictory sessions, the conference was divided into three technical sessions and a panel discussion. The first session on 'Strengthening Garima Greh Shelters' was chaired by Smt. Anita Sinha, Chief Commissioner, Income Tax Department. The panelists were Smt. B. Radhika Chakraborty, Joint Secretary, National Commission for Women, Ms. Isabelle Tschan, Deputy Resident Representative, UNDP, India, Ms. Reshma Prasad, Dostana Safar, Patna and Shri Nikunj Jain, Co-Director, Tapish Foundation, Garima Greh. Second session on 'Institutional Care for Gender Non Conforming Children & Elderly Transgender Persons' was chaired by Dr. D.M. Mulay, Former Member, NHRC. The panelists were Smt. Tripti Guha, Additional Secretary, MWCD & Chairperson, NCPCR, Ms. Laxmi Narayan Tripathi, NHRC Special Monitor & Core Group Member, Ms. Abhina Aher, Managing Director, Tweet Foundation and Shri Gopi Shankar Madurai, Intersex and Genderqueer activist, Founder, Srishti Madurai. The third session on 'Building a Fair and Inclusive Law Enforcement Framework' was chaired by Smt. Jyotika Kalra, Former Member, NHRC with participation from Ms. Shalini Singh, IPS, Director General of Police, Puducherry, Sh. Ram Dulesh, Dy. Commissioner Police, Delhi, Ms. Kalki Subramaniam, Founder, Sahodari Foundation and Ms. Shreegaury Sawant, Transgender Rights Activist.

After this, a panel discussion on 'Unlocking Employment, Defying Challenges – Stories of Triumphs' was chaired by Shri Bharat Lal, Secretary General, NHRC along with participation from Smt. Latha Ganpathy, Joint Secretary, Ministry of Social Justice and Empowerment, Ms. Zainab Patel, Managing Director, Pride Business Network Foundation and Ms. Nishtha Nishant, Manager, Diversity, Equity and Inclusion, Lalit Suri Hospitality Group. Stories of triumphs were shared by Shri Ronit Jha, Sub Inspector, Bihar, Shri Bunty Kumar, Sub Inspector, Bihar and Dr. Beoncy Laishram, Manipur.

In the Valedictory Session, Shri Bharat Lal, Secretary General, while summing up the discussions said that in every session panelists from the Transgender community brought to light the fact that among various marginalised groups, Transgender persons remain the most vulnerable. He stressed the need for concerted efforts, greater investment in education, improved access to healthcare and the creation of more opportunities for their inclusion. While many states have initiated inclusive measures, there is still much room for improvement. He emphasised that the transgender community, civil society and government must work together to uphold constitutional values and achieve true equality, reminding all that dignity must be extended to everyone. He concluded by noting that while progress has been made, significant work still lies ahead.

Dr. V.K. Paul, Member, NITI Aayog, in his way forward address thanked the NHRC for its outreach and acknowledged the importance of the issue. Referring to the NHRC's report, he praised its coverage of gender non-conforming children, best practices in employment and workplace inclusion. He stressed that awareness must be raised to reinforce the idea that society is one and humanity is indivisible. He further underlined that India must lead



the way on Transgender rights, as they are deeply rooted in Indian values. He called for scaling up efforts across all sectors of society, adopting systematic approaches to address gender-related challenges in workplaces and assured that NITI Aayog stands ready to collaborate with the NHRC for any policy interventions and guide in advancing the cause of Transgender persons. Smt. Kim, DIG, NHRC delivered the vote of thanks.

Siyasat.com

### **Telangana CM urges govt school teachers to lunch with students**

He stated that he too will occasionally come share a meal with the students to instill people's confidence in government schools.

<https://www.siasat.com/telangana-cm-urges-govt-school-teachers-to-lunch-with-students-3267888/>

News Desk | Posted by Saleha Fatima | Published: 5th September 2025 6:54 pm IST

Hyderabad: Chief Minister A Revanth Reddy on Friday, September 5, addressed the surge in food poisoning cases in Telangana's government schools stating that he is deeply saddened and urged teachers to also eat with the students.

He further stated that he too will occasionally come share a meal with the students to instill people's confidence in government schools. "There are 27 thousand government schools in Telangana, with 24 lakh students in them but there are 11 thousand private schools, with 34 lakh students studying in them...our government must have not done the right things to instill confidence in the children." he stated.

Just two days earlier, on Wednesday, the Telangana High Court while hearing a Public Interest Litigation on the lack of proper facilities for students in schools, and violation of guidelines issued by the National Commission for Protection of Child Rights (NCPCR) expressed a similar sentiment and asked teachers to eat with the students to help prevent cases of food poisoning and also improve accountability in the mid-day meal scheme.

#### **Food poisoning at government schools in Telangana**

Food poisoning cases in Telangana's government schools have seen a drastic rise in the past year with reports of students falling ill, being hospitalised and even dying after consuming food prepared at these residential schools.

Some of the incidents that occurred last year include the death of a 16-year-old tribal student, C Shailaja, who was one among the 63 hospitalised victims who fell ill after consuming dinner at the government-run tribal school in Kumrambheem Asifabad district.

Later on December 10, students suffered food poisoning at a government school in Nirmal district. Followed by 23 students of Mahatma Jyotiba Phule Residential School in Karimnagar town, falling ill with stomach ache, vomiting and diarrhoea in the same month.

During the National Human Rights Commission's (NHRC) public hearing on July 28 and 29 this year in Hyderabad, the commission ordered the state government to submit a detailed report on the alleged 886 food poisoning cases that led to the deaths of 48 students. Around the same time, the Telangana Human Rights Commission took suo motu cognisance of a food poisoning incident at Mahatma Jyothiba Phule BC Welfare Gurukul School in Nagarkurnool, where about 100 students allegedly fell sick after eating stale food.

## Counter View

### **Supreme Court's Salwa Judum verdict: Justice, development, and the politics of accountability**

<https://www.counterview.net/2025/09/supreme-courts-salwa-judum-verdict.html>

Saturday, September 06, 2025

By Sanjay Parate

After being nominated as the INDIA bloc's candidate for the post of Vice President, Justice B. Sudarshan Reddy has come under attack from the Bharatiya Janata Party (BJP). He is accused of being responsible for Maoist violence in Chhattisgarh because he was part of the Supreme Court bench that banned the state-sponsored Salwa Judum movement.

This campaign, which was presented as an anti-Maoist initiative, resulted in widespread excesses: nearly 650 villages were forcibly evacuated, dozens of villages were burnt, hundreds of women were subjected to sexual violence, and large-scale killings took place. Over a hundred thousand people were displaced from their homes, thousands remain missing, and security forces carried out massacres of villagers in the name of fighting insurgency. These findings were corroborated in reports of the CBI, the National Human Rights Commission, and the National Commission for Scheduled Tribes, though no officials have been punished. Tribal children and former Maoist cadres were recruited as Special Police Officers (SPOs), effectively pitting Adivasis against Adivasis.

Many argue that the campaign facilitated corporate exploitation of Bastar's natural resources. Even after the ban on Salwa Judum, allegations of continued exploitation and rights violations remain, with census data showing a decline of more than 2% in the tribal population of Bastar between 2001 and 2011. Justice Reddy has clarified that the Salwa Judum judgment was not his personal decision but that of the Supreme Court. The judgment is significant because it questioned the constitutionality of state policies that, in the name of suppressing insurgency, ended up violating tribal rights and enabling resource extraction.

The Court cited reports such as the Planning Commission's study on development challenges in insurgency-affected areas, which highlighted forced displacement and destruction of social and cultural life. Drawing on economist Amit Bhaduri, the Court described this model as "development terrorism," where the state uses the rhetoric of development while inflicting violence on the poor in the interest of corporate elites. The Court also noted that from 1950 to 1990, around 21 million people were displaced by development projects, of whom 40% were Adivasis. Only a quarter of them were rehabilitated. With liberalisation and globalisation since the 1990s, displacement has accelerated, reflecting what the Court termed the "dark side of globalisation," which demands sacrifices from the marginalised, particularly Dalits and Adivasis, for the benefit of the affluent. The Court criticised this model as inhuman and contrary to constitutional values.

Chhattisgarh, which has 23% of India's iron ore reserves, exemplifies this context. Land acquisition for industries has often involved coercion, with protests facing police repression. In this setting, the Court questioned whether the state was respecting constitutional limits. It concluded that policies violated Articles 14 (equality before law) and 21 (right to life with dignity). Both Maoists and the state were held responsible for rights violations, but the Court rejected the government's claim that suppressing Maoists gave it a constitutional license to violate rights indefinitely or adopt extremist tactics.

The judgment specifically struck down the use of SPOs, noting that untrained and vulnerable youth—many of them victims of Maoist violence or former Maoists themselves—were being handed guns instead of opportunities for education. This placed them at high risk, with SPO casualty rates significantly higher than regular security forces.

Many SPOs were implicated in loot, arson, and violence, including attacks on villages like Morpalli and Tadmetla, where houses were burnt and atrocities committed. Relief efforts for affected villages, including those led by Swami Agnivesh, were obstructed. The government admitted that 1,200 SPOs were dismissed for indiscipline, but no criminal prosecutions followed.

The Supreme Court ordered disbanding of the SPO system, emphasising that the state could not outsource its constitutional duty of protecting citizens' lives and rights. The Court's concern was not only for innocent villagers but also for the SPOs themselves, who were placed in untenable and dangerous conditions. It stressed that appointing such individuals as part of armed forces was unconstitutional.

The verdict was criticised by BJP leaders as judicial overreach into executive functions. Anticipating this, the Court clarified that its intervention was not about security strategy but about ensuring that counterinsurgency policies respected constitutional values and fundamental rights. When the state violates these principles, the judiciary has a duty to step in.

Leaders such as Arun Jaitley earlier called the verdict "ideologically driven," and today Home Minister Amit Shah has revived similar criticisms. Yet the Court's reasoning highlighted that the roots of discontent lie not merely in law-and-order issues but in socio-economic policies that marginalise the poor while favouring corporate capital.

The judgment made it clear that the primary responsibility for citizens' security lies with the government, not with extra-constitutional militias. To criticise the judgment is to dismiss the constitutional principles it was grounded in. The continuing attacks on Justice Reddy for being part of that bench underline the uneasy relationship between constitutional protections and political-economic interests.

---

The writer is Vice President of the Chhattisgarh Kisan Sabha, affiliated with the All India Kisan Sabha

TV9 Bharatvarsh

## मुजफ्फरपुर पुलिस जिस पुरुषोत्तम को बता रही फरार, वो SSB में तैनात मिला; सुरेश सिंह मस्तान हत्याकांड में आरोपी

मोतिहारी के कुंडवा चैनपुर में हुए सुरेश सिंह हत्याकांड का एक आरोपी पुरुषोत्तम कुमार जिसे पुलिस फरार बता रही थी. मानवाधिकार अधिवक्ता एसके झा ने उसे मुजफ्फरपुर के एसएसबी कार्यालय में कार्यरत पाया. झा ने बिहार और राष्ट्रीय मानवाधिकार आयोग को इस मामले की जानकारी दी है, पुलिस पर आरोपी को बचाने का आरोप लगाया है.

<https://www.tv9hindi.com/state/bihar/police-failure-suresh-singh-murder-case-human-rights-lawyer-exposes-3469714.html>

संजीव कुमार Updated on: Sep 05, 2025 11:22 PM IST

बिहार के मोतिहारी से एक सनसनीखेज मामला सामने में आया है. दरअसल, पुलिस जिस आरोपी को फरार बता रही है और कोर्ट से कुर्की की कार्रवाई शुरू हो चुकी है. उस आरोपी को मानवाधिकार मामलों के अधिवक्ता एसके झा ने ढूंढ निकाला है. पूरा मामला मोतिहारी के कुंडवा चैनपुर थाना क्षेत्र का है. यहां तीन वर्ष पहले कुंडवा चैनपुर के चर्चित सुरेश सिंह मस्तान हत्याकांड में कुल दस लोगों को आरोपी पाया गया था. इस मामले में मोतिहारी कोर्ट ने पांच आरोपियों को आजीवन कारावास की सजा सुनाई थी. वहीं अन्य आरोपियों के खिलाफ कोर्ट की कार्रवाई चल रही है. आरोपी पुरुषोत्तम कुमार के बारे में कुंडवा चैनपुर की पुलिस कोर्ट को लगातार बता रही थी की आरोपी पुरुषोत्तम फरार है और पकड़ से बाहर है. मामले को लेकर कोर्ट काफी सख्त है. कोर्ट ने आरोपी के खिलाफ कुर्की करने का आदेश भी दे दिया, लेकिन पुलिस की शिथिलता की वजह से कार्रवाई आगे बढ़ नहीं पा रही है. पीड़ित की ओर से मामले की पैरवी कर रहे मानवाधिकार मामलों के अधिवक्ता एसके झा ने फरार आरोपी को ढूंढने लगे तो उन्हें जानकारी मिली कि पुरुषोत्तम कुमार मुजफ्फरपुर स्थित एसएसबी के डीआईजी कार्यालय में नियमित रूप से कार्य कर रहा है और नियमित रूप से वेतन भी ले रहा है.

आरोपी के खिलाफ कार्रवाई की मांग

इस पूरे मामले की जानकारी बिहार राज्य मानवाधिकार आयोग पटना, राष्ट्रीय मानवाधिकार आयोग नई दिल्ली, एसएसबी के महानिदेशक, आईजी, डीआईजी, पुलिस अधीक्षक मोतिहारी सहित केंद्रीय गृह मंत्रालय, नई दिल्ली को दी गई और कार्रवाई करने का अनुरोध किया गया है. कांड के सूचक हरेंद्र सिंह ने बताया कि स्थानीय कुंडवा चैनपुर थाना की पुलिस आरोपी पुरुषोत्तम कुमार के खिलाफ कोई कार्रवाई नहीं कर रही है. हम थाना और पुलिस अधिकारियों के पास जा-जाकर थक चुके हैं.

पुलिस बता रही थी फरार

वहीं पीड़ित के वकील और मानवाधिकार मामलों के जानकार अधिवक्ता एसके झा ने बताया कि इस पूरे मामले को पुलिस ने दबाने की कोशिश की. यही वजह है कि अभी तक आरोपी पुलिस की गिरफ्त से दूर है.

अगर पुलिस चाह लें तो आरोपी की गिरफ्तारी आसानी से की जा सकती है, लेकिन पुलिस आरोपी को बचाने का प्रयास कर रही है. हालांकि मामले का खुलासा होने के बाद से ही प्रशासनिक महकमे में खलबली मच गई.

Hindustan

### सड़क पर फेंके मिले आधार का मामला आयोग पहुंचा

साहेबगंज में महावीर स्थान से अशोक चौक तक सौ से अधिक आधार कार्ड फेंके जाने का मामला मानवाधिकार आयोग में पहुंच गया है। सामाजिक कार्यकर्ता फारुक अंसारी ने प्रशासन की चुप्पी को गंभीर बताते हुए आयोग को...

<https://www.livehindustan.com/bihar/muzaffarpur/story-over-100-aadhaar-cards-found-in-sahibganj-human-rights-commission-informed-201757092077735.amp.html>

Fri, 5 Sept 2025, 10:37:PM

Newsrap हिन्दुस्तान, मुजफ्फरपुर

साहेबगंज। बाजार स्थित महावीर स्थान से लेकर अशोक चौक तक सौ से अधिक आधार फेंके जाने का मामला राष्ट्रीय मानवाधिकार आयोग पहुंच गया। इसको लेकर सामाजिक कार्यकर्ता फारुक अंसारी ने आयोग को पत्र लिखा है। इसमें कहा है कि सड़क पर आधार का मिलना और प्रशासन की चुप्पी गंभीर मामला है। उन्होंने बताया कि 21 अगस्त को थाना में आधार रिसीव करने से इनकार कर दिया गया था। उसके बाद जिला प्रशासन को मेल कर अवगत कराया गया, लेकिन अब तक संज्ञान नहीं लिया गया।

Dainik Bhaskar

## ‘मछली परिवार’ से तालाबों को मुक्त कराएगा NHRC: प्रियंक कानूनगो जाएंगे सीहोर, बोले- शाहिद को रिनाउंड शूटर का दर्जा कैसे मिला

विजय सिंह बघेल। भोपाल | 3 घंटे पहले

<https://www.bhaskar.com/local/mp/bhopal/news/human-rights-commission-will-free-the-ponds-from-the-clutches-of-fish-135848674.html>

भोपाल में लव जिहाद, ड्रग्स और जमीनों, तालाबों पर अवैध कब्जे के आरोपों से घिरे मछली परिवार पर शिकंजा कसता जा रहा है।

मछली परिवार की सिफारिश लेकर दिल्ली में राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो के घर पहुंचकर जैनेंद्र पाठक ने दो दिन पहले माफ करने की गुहार लगाई थी। कानूनगो ने सख्ती दिखाई तो जैनेंद्र उनके घर के बाहर मिठाई के डिब्बे छोड़कर भाग खड़ा हुआ।

घटनाक्रम के बाद शुक्रवार को NHRC मेंबर प्रियंक कानूनगो भोपाल पहुंचे। यहां दैनिक भास्कर ने इस पूरे मामले और जांच को लेकर बातचीत की।

सवाल: कांग्रेस नेता कमलेश्वर पटेल ने बीजेपी नेताओं के साथ उसकी फोटो शेयर की है। उन्होंने कहा है कि वह बीजेपी विधायक का भतीजा है? कानूनगो: हमें नहीं मालूम कि कमलेश्वर ने क्या बोला है। लेकिन, मुझे किसी ने यह बताया कि कमलेश्वर जी के पिता जी के अनन्य सहयोगी उसके पिता राजेंद्र पाठक थे। राजेंद्र पाठक और इंद्रजीत पटेल जो लोग दुनिया में हैं और जो दुनिया में नहीं हैं या जो बहुत बुजुर्ग हैं उनके बारे में टिप्पणी करना ठीक नहीं है। मैं कमलेश्वर जी से यह जरूर कहना चाहता हूं कि वो देखें कि राजेंद्र किसके साथ रहे और बड़े हुए। ये शायद उनका बेटा है। ऐसा मैंने सुना है।

सवाल: इतनी हिम्मत कैसे हुई कि ऐसे गंभीर मामले में NHRC मेंबर के घर मदद मांगने पहुंच गया? कानूनगो: बात हिमाकत की नहीं है। हिमाकत ये है कि भोपाल में हिंदू लड़कियों को लक्षित करके उनका यौन उत्पीड़न किया गया। भोपाल में हिंदू लड़कियों को टारगेट करके उनके वीडियो बनाए गए और ब्लैकमेल करके इस्लाम में धर्मांतरित करने के लिए दबाव बनाया गया। ये हिमाकत है। जहां बेटियां सुरक्षित नहीं हैं वो हिमाकत की बात है।

सवाल: शारिक पर इतने गंभीर आरोप हैं लेकिन, अभी तक एक भी FIR दर्ज नहीं हुई है? इसे आप क्या मानते हैं? कानूनगो: जहां तक हमारी इन्वेस्टिगेशन का मामला है हमने पहली जांच टीम की रिपोर्ट में कमियां पाई थी। हमारी खुद की इन्वेस्टिगेशन टीम ने यह सिफारिश की थी कि वह दोबारा जाना चाहती है। हमने टीम को दोबारा भेजा था। यह टीम दूसरी बार 4 दिन रुककर जांच करके गई है। कई सारे स्टेटमेंट लिए हैं। उसकी रिपोर्ट हमें अभी तक नहीं मिली है। जैसे ही रिपोर्ट मिलेगी हम कार्रवाई करेंगे। जो तालाबों पर कब्जे के मामले हैं।

सवाल: हथियारों की भी बात आ रही है? कानूनगो: मुझे आज ही एक शिकायत प्राप्त हुई है। उसमें नोटिस जारी करने की प्रक्रिया चल रही है। शाहिद नाम का इनका कोई भाई-बंधु है उसे रिनाउंड शूटर का दर्जा दिया हुआ है। इस नाते उसको 30 हजार कारतूस खरीदने की पात्रता है। उसके पास तीन हथियारों की



जानकारी हमें मिली है। एक 12 बोर की शॉटगन है। एक इंपोर्टेड वैसन रिवॉल्वर और 30.6 कैलिबर की राइफल है।

ये तीनों हथियार अलग-अलग बोर के हथियार हैं। जो लोग शूटिंग की जानकारी रखते हैं। वो यह बात बता सकते हैं कि जो डबल बैरल शॉटगन पैरेलल बैरल्स वाली आती है उसका शूटिंग में कोई उपयोग नहीं होता। एक खिलाड़ी अगर 12 बोर का शूटर होगा तो वह 30 कैलिबर का शूटर कैसे होगा? एक ही खिलाड़ी 12 बोर, 30 कैलिबर और 32 बोर का भी वही शूटर है ऐसा कैसे हो सकता है।

सवाल: प्रसिद्ध शूटर का दर्जा मिलने की जांच कराएंगे? कानूनगो: रिनाउंड शूटर होने का मतलब है कि उसने आपके राष्ट्र या राज्य के लिए कोई ख्याति अर्जित की हो। हम राज्य सरकार से शाहिद अहमद के बारे में पूछेंगे। जिसकी शिकायत प्राथमिक तौर पर ले रहा हूं। ये जान रहा हूं कि इस व्यक्ति ने राज्य का मान बढ़ाने वाले ऐसे कौन से पदक जीते हैं कि इसको रिनाउंड शूटर बताकर 30 हजार कारतूस रखने की पात्रता दी गई है।

30 हजार कारतूस का मतलब हुआ कि वो प्रतिदिन 80 से 100 कारतूस चलाने का एंटाइटलमेंट रखता है। उसकी तो मेडिकल जांच करानी चाहिए कि जो प्रतिदिन 100 कारतूस की प्रैक्टिस कर रहा है तो कंधे सलामत हैं या नहीं? शॉटगन से प्रतिदिन सौ कारतूस की प्रैक्टिस करना ये कोई मजाक नहीं है। हम इस सबकी जांच करेंगे।

सवाल: जब जमीनों, तालाबों पर कब्जा हो रहा था तो इसमें प्रशासन की कितनी चूक मानते हैं? कानूनगो: ये सब जांच का हिस्सा है। जब हमारे पास रिपोर्ट आएगी तब हम कार्रवाई करेंगे।